

*Before the National Green Tribunal
Eastern Zone Bench, Kolkata
OA No. 157/2023/EZ*

*Illegal Mining 3 killed, 10 missing after Cave
in News item Published in the Times of India
dated 13.10.2023 Kolkata*

-vs-

The State of West Bengal & Ors.

VOLUME - I

[PAGES 1 TO 53]

*Saptarshi Mukherjee, Advocate
C/o. Fox & Mandal,
Solicitors & Advocates
12, Old Post Office Street,
Kolkata – 700 001.*

Sl. No. 4 / 02.1 - 2024

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No.157/2023/EZ

“Illegal Mining 3 killed 10 missing
after cave in news item published in
the Times of India dated 13.10.2023;

VERSUS

The State of West Bengal and Others.

...Respondents

COUNTER AFFIDAVIT ON BEHALF OF EASTERN COAL FIELDS LIMITED,
KUNUSTORIA AREA.

I, Rajkumar Bandopadhyay, son of Shri Ranendranath Bandopadhyay, aged about 55 years, by faith Hindu by occupation-Service, working for gain at Eastern Coal Fields Limited, Kunustoria Area, having its office at Post – Toposi, Dist. Paschim Bardhaman, West Bengal 713 362 do hereby solemnly affirm and state as follows:-

1. I am working in the position of Chief Manager (Mining) at Eastern Coal Fields Limited, Kunustoria Area (in short 'ECL'), from it's place of business located at the address as mentioned in the cause title hereinabove. I am authorized by ECL by virtue of a letter of authorization dated 26th December, 2023 to affirm and file the instant counter affidavit. I crave leave to refer to and rely upon such letter of authorization at the time of hearing, if necessary.
2. I am aware of the facts and circumstances of the instant case and the alleged incident reported. Being duly aware of the facts and circumstances of the case and being duly competent, I am affirming this affidavit as counter affidavit to the Original Application, being



02 JAN 2024

Rajkumar Bandopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

OA/157/2023/EZ (hereinafter referred to as the "Original application") which has been initiated suo motu by this Hon'ble Bench on the basis of newspaper reporting made by the Times of India made on 13th October 2023, which reported 3 killed 10 missing while conducting illegal mining at the Narayankuri Colliery of ECL, which resulted into death of 3 people and 10 missing after the open cast caved in Raniganj, Egra at around 3:00 P.M.

3. I state that the newspaper reporting on 13th October 2023 made by the Times of India is malafide, published with an ulterior motive at the instruction of certain influential persons to damage the reputation and goodwill of the ECL before the public at large.
4. I state that the incident which happened on 11th October 2023 which led to alleged death of 3 people and 10 missing was immediately reported by the ECL authorities to the local police station by lodging a complaint pursuant to which a FIR was lodged on 17th October 2023 under Sections 143/447/379/304A/120B of the Indian Penal Code 1960. Copies of the complaint and the FIR dated 17th October 2023 are annexed hereto and collectively marked as Annexure "A".
5. I state that there cannot be any illegal mining on the part of the ECL as illegal mining can only happen if the mining activities are being carried without holding valid concession required under Section 4(1) of the Mines and Minerals Act, 1957. The definition of illegal mining has been mentioned in Rule 2(c) of MCR 2016. Thus, anybody carrying on mining without valid license comes under definition of illegal mining. However, ECL has all the valid licenses and permissions, consent to operate and clearances from competent authorities for carrying on mining.



Rajkumar Bandyopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

02 JAN 2024

6. I say that the ECL has all valid licences regarding consent to establish (NOC), consent to operate from West Bengal Pollution Control Board dated 31st March, 2023 and 1st December, 2023, DGMs permission for blasting , and other relevant permission from DGMs. Copies of all such valid licences, mining clearances, certificates, including environmental clearances and valid licences under Environmental Protection Act, Air Pollution Control Act, Consent to Establish and Consent to Operate obtained from West Bengal Pollution Control Board are all annexed hereto and collectively marked as Annexure "B".
7. Thus, it is evident that ECL has all the valid licences and clearances from the concerned authorities and it cannot be a case of illegal mining by ECL. The persons, who have entered the coal mine of ECL illegally leading to accidental death, are violators of law. Thus under this "Principles of Absolute Liability", the violators of law are liable for such act and not ECL whose property has been illegally trespassed for mining purpose. The State, being the welfare State, is liable to compensate to such violators of law, which the District Magistrate has already disclosed in his counter affidavit by making payment of Rs. 2 lakh as compensation to the victims. Such orders have been annexed from pages 15 to 17 of the District Magistrate's affidavit.
8. ECL, who has not violated any law, cannot be held liable to compensate the victims who are the violators of law as ECL has not broken any law. Rather the ECL is continuing with the mining activity after obtaining all the valid licences and consent to operate from West Bengal Pollution Control Board. Thus, if any person who trespasses into the property of ECL are criminally liable and as such any act by those persons, who have entered the mining area,



02 JAN 2024

Rajkumar Banerjee
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

is illegal and thus while conducting such illegal activity, if such violators of law have suffered accidental death that is only because of their own fault for which ECL cannot be held responsible and cannot be compelled to compensate for the same to such victims.

9. Illegal entering into someone's property and that too in a coal mine which is national property, is illegal and in the instant case, the persons without taking consent or permission and by completely ignoring the norms and security issues entered into the mining area illegally for the purpose of excavating coal which they use for selling the same in open market for earning livelihood. As such, for their own illegal activities, ECL cannot be held responsible in any manner.
10. I state that ECL has taken all necessary measures to protect the mine from being illegally trespassed. ECL has installed bar fencing around the mining area with caution boards in Bengali and Hindi making the public aware about the danger of enter into a mining area. Such displaying of board has been put up in a conspicuous place so that any person can see those boards. Such board clearly states that unauthorized entry is strictly prohibited and whoever tries to enter the area will be legally prosecuted. Photo copies of photographs showing mine boundary being fenced by barb and other iron fencing with caution board put up in Bengali and Hindi and displayed at a conspicuous place, clearly asking the public at large not to enter into the premises unauthorisedly are all annexed hereto and collectively marked as Annexure "C".
11. I state that ECL, being one of the subsidiaries of Coal India Limited and under the administrative control of the Central Government (Ministry of Coal), whose main motto is to mine coal a national treasure of the company and utilize the same for the development of



02 JAN 2024

Raj Kumar Bandyopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

the country in the form of the production of thermal power and various other energies required to run the country as well as society at large. Since coal mining is conducted over a vast area, local unemployed, uneducated people around such areas, mainly from slum areas, view coal mines as a source of livelihood, as most of them do not have any job. Thus, time and again, attempts are made to steal coal from the coal mines by illegally entering the area. As such, ECL, being a repository of coal mining in India, its main intention is to excavate coal and safeguard it from being stolen away. ECL has deployed CISF personnel at various routes and checkpoints. In fact, CISF personnel conduct surprise raids with the local police administration whenever news of unauthorized mining comes to knowledge. Whenever incidents of unauthorized mining are brought to the attention of ECL and its authorities, they act promptly and with due diligence. Whenever any incident is reported, such incidents are immediately reported to the local police by lodging complaints/FIRs.

12. I state that on 17th October 2023, the concerned authority on behalf of ECL lodged a written complaint that on 11.10.2023 an unruly crowd from local villages entered into the high wall mining area with an intention of illegal mining. Suddenly at about 3:15 P.M., an unrest was caused inside the mining area and news came that certain miscreants has died inside the mine. However, the actual reason is unknown. Immediately, thereafter such incident was reported on 17th October 2023 to the Raniganj Police Station by lodging FIR being Raniganj P.S. Case No. 434/2023.
13. I state that ECL authorities are always diligent enough to report any incident of any illegal theft or pilferage of coal by local people in and around the area and thus complaints with the local police station



02 JAN 2024

Rajkumar Bandyopadhyay

Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL.

regarding any event of illegal mining, pilferage and looting of coal has been immediately reported to by the ECL authorities to local police whether it has come to their knowledge. Some of the FIRs/complaints are dated 16th July 2023, 22nd July 2023, 28th July 2023, 11th August 2023, 24th August 2023, 6th October 2023, 12th October 2023 and 14th October 2023 which are all annexed hereto and collectively marked as Annexure "D".

14. Thus, it is evident that ECL has always been prompt enough to protect the coal from illegal mining by reporting such incidents to the local police for necessary action.
15. The local police administration has been soft in reacting to such complaints/FIRs lodged by ECL. Apart from that, to stop the menace of illegal coal mining, departmental security guards have been deployed to a huge extent. In fact, they have been given whistles so that such whistles can be used to alert unknown persons from inside the coal mine who have illegally entered the mines without permission. In fact, there has been daily and routine surveillance of CISF personnel inside the coal mine as well as outside the coal mine. Repeated announcements are being made through microphones and in local villages to create public awareness so that they can understand the adverse effects and the chances of suffering fatal injuries if anyone tries to enter the mine illegally. In fact, danger signboards have also been displayed at important places around the coal mines. Regular meetings have been held with trade union leaders or local leaders so that they can also spread the message among the public at large in such areas regarding the danger that anyone may face if coal mines are trespassed. Such meetings are also being held so that local leaders



02 JAN 2024

Rajkumar Bandyopadhyay
 Chief Manager (Min) / Agent
 Amritanagar Gr. G. Mines
 Kunustoria Area
 ECL

can prevent the local people in such areas from trespassing into coal mines.

16. I state that any such incident of illegal trespassing into the coal mine can be avoided if the local police administration takes proper steps, as ECL authorities are not the protectors of law and administration and thus cannot take the law into their own hands if anyone trespasses into the property. It is noted that on many occasions, women tried to trespass the prohibited area in a group; as such, it is very difficult for the ECL authorities to take the law into their own hands.
17. I state that ECL had taken all measures to save the public from suffering any danger inside the mine and to create public awareness and to stop any person from illegally entering into the mining without authorization, which may cause danger to their lives.
18. In fact leaflet in Bengali and Hindi has been distributed to local villagers and has also been pasted in different conspicuous place of the locality for creating awareness among the local villagers about the danger in illegally entering into the mines so that illegal entry into mining area can be stopped. The general public are being made aware by making and distributing leaflets so that people become aware of the fact that entering into mines without following the proper procedure and without taking additional safety requirement can lead to their death and fatal injury, which can be stopped otherwise. Documentary evidence in the form of making being done in and around the query and local villages and leaflets in Hindi and Bengali being distributed in the local villages for generating public awareness against the curse of illegal mining are annexed hereto and collectively marked as Annexure "E".



02 JAN 2024

Raj Kumar Bandyopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

19. In fact, the ECL authorities has also made appeal before the local political leaders and Panchayat Prodhans and to the prominent people in and around the locality asking for their co-operation to educate the people of the surrounding area so that illegal mining can be prevented, the unauthorized entry into the mining area can be restricted and life of the poor people can be saved. Apart from that close liasoning is also being done with the local administration to prevent the illegal mining, theft of coal and to prevent mishap. Documentary evidence in form of request/appeals being made to local leaders, being Panchayat Prodhan, and other prominent leaders/persons for educating the local villagers are annexed hereto and marked as Annexure "F".
20. I state that as per police report, no complaint has been lodged by any person regarding the death of any person inside the Narayankuri Colliery of Eastern Coal Fields Limited on 11th October 2023 or thereafter. No person has put any blame upon ECL for the death of any person, which may lead to publication in newspaper article on 13th October 2023.
21. I state that enquiry has been initiated by the Director General (Mine Safety) and the enquiry is under process. I state that the mine has been fenced all around with proper illumination for preventing any untoward incident.
22. I state that ECL maintains all precautionary measures for carrying on mining activities inside the mining areas so that no untoward incident happens. Standard Operating Procedure setting out the general guidelines, Standard Operating Procedure for the Traffic Rules inside the mining area, Standard Operating Procedure for operation of loader, dumper, truck and tippers. Copies of all such

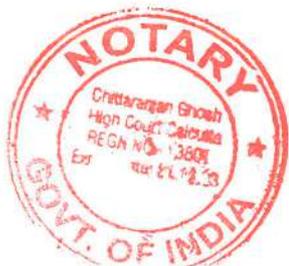


02 JAN 2024

Rajkumar Bandyopadhyay
 Chief Manager (Min) / Agent
 Amritanagar Gr. G. Mines
 Kunustoria Area
 ECL

SOPs mentioned hereinabove are annexed hereto and marked as Annexure "G" collectively. The answering respondent craves leave before this Hon'ble Tribunal to produce other SOPs and / or Guidelines and measures adopted by ECL to curb down illegal mining in the mines at the time of hearing if necessary.

23. I state that it is pertinent to note that District Magistrate in his affidavit has stated in paragraph 7 that the incident has occurred on account of natural calamities (land subsidence). I state that if such incident is an act of natural calamity, ECL cannot be held responsible in any manner whatsoever.
24. In any case, the State, through the District Magistrate, has already granted compensation to the victims.
25. I state that ECL has taken all precautionary measures for curbing the menace of illegal mining. In spite of this, if there has been any illegal act of unauthorized entry inside the coal mine and there has been any accidental death, ECL cannot be held responsible. It can be a law and order problem which should be taken care of by the State.
26. Thus, ECL cannot be charged with any illegal mining that has led to the death of such a person, and thus, no compensation should be awarded against ECL.
27. I state that ECL has complied with all the requirements of the law, and thus have all the valid legal licenses to conduct mining activities, as has been described hereinabove. As such, no liability can be foisted upon ECL to pay any compensation to the deceased person. ECL has full sympathy for the deceased.



02 JAN 2024

Rajkumar Bandyopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

28. I state that ECL has been carrying out the mining activities in accordance with the law, and till date, there has been no complaint or show-cause by the state Pollution Control Board regarding any non-compliance of the measures for any licenses or SOPs. This proves that ECL has been carrying out mining activities in accordance with the law and upon compliance with all requisite measures and formalities. Thus, ECL cannot be held responsible for any such accidental death.
29. It is pertinent to note that local people who see the coal mine as the source of livelihood enter the mines with deadly weapons. In fact, on various occasions, field supervisors who attempted to stop such illegal excavations were threatened with the loss of lives and limbs by brandishing deadly weapons like sabbal, gaiti, stick, big knives, and also guns. Thus, life-threatening have been given to such field supervisors.
30. In fact on 6th October 2023, the rat holes created by the local persons after unauthorized entry into the mine area was reported to the local police station. It was also reported that since number of miscreants are so huge, it was difficult for the ECL authorities to control such illegal mining. Such incident was reported to the local police station. A copy of the complaint has already been annexed hereinabove.
31. I state that the persons, who entered into the Kunustoria Colliery of Eastern Coalfields Limited out of which 3 allegedly have been killed and 10 found missing are violators of law as they have violated the law by illegally and unauthorizedly entering into the coal mine area of ECL. Such illegal entry is a criminal act. The illegal mining conducted by such person also amounts to criminal activity and as such, if any person while committing any criminal activity suffers



02 JAN 2024

Rajkumar Bandyopadhyay
Chief Manager (Min) / Agent
Amritanagar Gr. G. Mines
Kunustoria Area
ECL

any accident, is not the responsibility of the person in whose property such person has trespassed. Thus, the owner of the property cannot be made liable to compensate such violators of law.

32. I state that entry into the coal mining without permission amounts to illegal trespassing and the violators have committed such illegal trespassing into the mining area. Thus, its law and order problem for which the State machinery including the District Magistrate and local police administration is responsible and not ECL.
33. I state that for curbing the purpose of illegal mining, the ECL authority has also deployed the CISF personnel, who do regular patrolling throughout the entire area of the coal mine for the purpose of preventing any illegal entry and illegal mining. ECL authorities, CISF personnel often does surprise raids in various parts of the mining area and also takes prompt action whenever any incident of illegal mining is reported to them.
34. I state that sufficient number of security personnel have been deployed into the mining area, who keep a track regarding ingress and egress of people inside the mining areas. Watch towers have also been set up and sufficient illumination has been made so that any illegal entry into the mining area can be prevented.
35. I state that all authorized persons are allowed in the mining area after due verification of identity proof at entry point.
36. I state that in spite of all such protective measures being taken if any person somehow has entered into the mines of ECL which is first of all a criminal act for the purpose of illegal mining, which is also a criminal act and has suffered accident subsequently while committing such illegal act, it is the violator of law who is guilty and

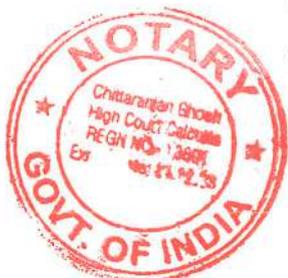


02 JAN 2024

Rajkumar Bandyopadhyay
 Chief Manager (Min) / Agent
 Amritanagar Gr. G. Mines
 Kunustoria Area
 ECL

not ECL who is only the lessee of such land. Such law and order problem has to be addressed by the District administration and not ECL as ECL cannot take law in their own hands.

37. As of now, if any compensation is foisted upon the shoulder of the ECL then it will amount to justification of an illegal act as a person who is involved in a criminal activity cannot be compensated for any injury suffered by such person including the death during commission of such illegal activity as that will amount to giving premium to that person who is engaged in such criminal activity and can also instigate and or influence the unemployed youth of those areas to get involved in such illegal mining as they will know that even if they suffer death or injury while committing illegal mining, handsome compensation will be awarded to the victim's family. Thus, no orders for compensation should be passed against ECL which can be used as a precedent for persons who wants to spend their livelihood through illegal mining. Thus, under such facts and circumstances, if any compensation is directed to be paid through ECL that can have an adverse effect and can also set up as a bad precedent for the violators of law.
38. I respectfully submit that the suo- moto case registered on the basis of a newspaper reporting should be dropped against Eastern Coal Fields Limited. I state that firstly, the counter affidavit emphasizes the proactive measures taken by ECL to prevent and address instances of illegal mining, including the immediate reporting of incidents to the local police. The deployment of Central Industrial Security Force (CISF) personnel, routine surveillance, and public awareness initiatives underscore ECL's commitment to maintaining the integrity of its mining operations. Additionally, the affidavit highlights the series of complaints filed by ECL regarding incidents of pilferage and looting of coal, demonstrating the company's vigilance and cooperation with law enforcement. I further submit



Rajkumar Bandyopadhyay
 Chief Manager (Min) / Agent
 Amritanagar Gr. G. Mines
 Kunustoria Area
 ECL

02 JAN 2024

that the responsibility for law and order, including preventing illegal activities within the mining premises, lies with the local police administration. This counter affidavit contends that any alleged death resulting from illegal trespassing should be treated as a law and order issue, placing the onus on the state rather than ECL. Furthermore, counter affidavit underscores ECL's compliance with all legal requirements and licenses, supported by documentary evidence, reinforcing the company's commitment to lawful mining practices.

39. Under such facts and circumstances, the answering respondent prays for dismissal of the proceeding in O.A. No. 157/2023/EZ against the ECL as the case lacks merit.
40. Therefore, orders be passed dropping the proceeding in O.A. No. 157/2023/EZ and the same may be dismissed as against the answering respondents.
41. The statements made in paragraphs 1 to 37 of the foregoing counter affidavit are based on information derived from records, which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Rajkumar Bandyopadhyay

Deponent

Identified by me and
Prepared in my office

Sophistic Inkhejce
Advocate



02 JAN 2024

VERIFICATION

I, Rajkumar Bandopadhyay, son of Shri Ranendranath Bandopadhyay, aged about 55 years, by faith Hindu by occupation-Service, working for gain at Eastern Coal Fields Limited, Kunustoria Area, having its office at Post – Toposi, Dist. Paschim Bardhaman, West Bengal 713 362 do hereby solemnly affirm and state that the contents of this affidavit are true to the best of my knowledge and belief.

Date : 2.1.2024

Place : Kolkata

Rajkumar Bandopadhyay

Signature

*Identified by me.
S.P. Ghoshal*

**Solemnly Affirmed and Declared
before me on Identification
CHITTARANJAN GHOSH
Regn. No - 13801/31.12.18**

Chitranjan Ghosh

Notary



**CHITTARANJAN GHOSH
Advocate cum Notary
E WB 2352005
REGN NO. - 13801
Ch. Court Calcutta**

2 JAN 2024



ECL

Eastern Coalfields Limited

ANNEXURE - A

Eastern Coalfields Limited

(A Subsidiary of Coal India Limited)

Office of the Chief Manager (M)/Agent

Amritnagar Group of Mines, Kunustoria Area

P.O.- Searsole-Rajbari, Dist.- Paschim Bardhaman

(W.B.) PIN - 713358

Ref. No:- Agent/ANC/4100/2023/ 1568

Date- 14/10/2023

To
The Inspector in-charge
Raniganj Police Station,
ADPC, Paschim Bardhaman
PIN-713347

Sub: Registration of FIR (Under Section 154 CR.PC)

Dear Sir,

Kindly arrange to register an F.I.R.in respect of below noted complaint given in specified Performa:

1.Complaint/Informant

- | | | |
|-----------------|---|---|
| A. Name | - | PIJUSH TEWARY |
| B. Fathers Name | - | Lt Lalgopal Tewary |
| C. Address | - | Office of the Agent, Amritnagar Colliery, PO- Searsole,
Dist- Paschim Bardhaman (WB), Pin-713358 |
| D. Ph No | - | 9434795450 |
| E. E-mail | - | pijush.tewary1963@gmail.com |

2. Place of occurrence

- | | |
|---|---|
| - | Office premises of Narayankuri Highwall project |
|---|---|

3)Date and time of occurrence

- | | |
|---|-----------------------------|
| - | 14.10.2023 at about 09:38am |
|---|-----------------------------|

4)Nature of offence

(i.e.theft,burglary,snatching)

- | | |
|---|--|
| - | Illegally stop all the working of mines & demonstration by villagers |
|---|--|

5)Description of stolen property

- | | |
|---|-----|
| - | Nil |
|---|-----|

6)Details of known/unknown

Accused with full particulars

- | | |
|---|---------------------------|
| - | Local villagers (unknown) |
|---|---------------------------|

7) Content of the Complaint (in brief)-

It is reported that on dated 14.10.2023 at about 09:38am many nos of unknown persons (local villagers) gather/demonstrate in aggressive mood at office premises of N.K. High Wall Project and forcefully stopped all the mines work due to this production hampered.

You are requested to look into this matter & take necessary steps as per law.

Yours sincerely

[Signature]
14/10/2023

(PIJUSH TEWARY)

Chief Manager (Mining)/Agent

Amritnagar Group of Mines

Ch. Manager (Min.) Agent

Amritnagar Group of Mines

Kunustoria Area, E.C.L.

Copy to:

- | | |
|--|------------------------|
| 1. General Manager, Kunustoria Area | } For kind information |
| 2. Area Personnel Manager, Kunustoria Area | |
| 3. I/C, Ballavpur Outpost under Raniganj P.S. | |
| 4. Area Security Inspector, Kunustoria Area | |
| 5. Security Inspector, Amritnagar Group of Mines | |
| 6. CISF Camp in-charge, KNT Area | |





FIRST INFORMATION REPORT

16
13374

First information of a cognizable crime reported under section 154 Cr. P.C. at P.S.

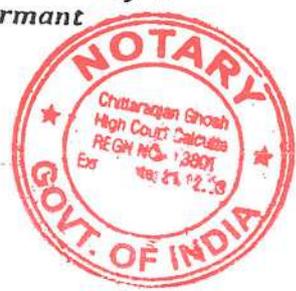
- Dist. Paschim Bardhaman Sub-Divn. Asansol P.S. Raniganj Year 2023 FIR No. 434 Date 17/10/2023
- (i) Act IPE Sections 143/147/379/301A/120B/506 (ii) Act Sections x
(iii) Act x Sections x (iv) Other Acts & sections x
- (a) General Diary reference : Entry No. 1079 Time at 22:25 hr.
(b) Occurrence of Offence : Day Tuesday Date 11/10/2023 at about 03:00 P.M.
(c) Information received Date 17/10/2023 Time at 22:25 hr.
G.D. No. 1079 at the Police Station.
- Type of Information : Written / Oral Typed
- Place of Occurrence : (a) Direction and Distance from P.S. North/West 07 KM (approx)
(b) Address Mines Premises of Nandankura Highwal Project under Raniganj P.S., Dist. Paschim Bardhaman Beat No.
(c) Incase outside limit of this Police Station, then the name of P.S. District X
- Complainant / Information :
(a) Name Pijush Tewary (9134795450)
(b) Father's / Husband Name Lt. Lalgopal Tewary
(c) Date / Year of Birth Not noted
(d) Nationality Indian
(e) Address Agent Anantnagar Colony, PO- Seansole P.O. Raniganj, Dist. Paschim Bardhaman
- Details of known / suspected / unknown / accused / with full particulars (attach separate sheets, if necessary) Local villagers reasons for delay in reporting by the Complainant / Information (Unknown miscreants)
- Particulars of properties stolen / Involved : (Attach separate sheet, if required) X
- Total value of properties stolen / Involved X
- Inquest report / U.D. : Case No. , if any X
- FIR Contents (attach separate sheet, if required) The original typed complaint which is treated as FIR is attached herewith.
- Action taken since the above report reveals commission of offence(s) u/s 143/147/379/301A/120B/506 IPE

registered the case and took up the investigation / directed SI Siladitya Banerjee of Ballampur O.P. under Raniganj P.S. ADPE to take up the investigation transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / Information admitted to be correctly recorded and a copy given to the Complainant / Information free of cost.

✓ is on complaint
Signature / Thumb Impression of the Complainant / Informant

Signature of the Officer-in-charge, Police Station with

Name : S.U.I.P. DASGUPTA
Rank : INSPECTOR OF POLICE
Number, if any Charge R.A. NIGANJ P.S.
Raniganj, P.S. A.D.P.C. dt. 17/10/2023



Application No. 809930
WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number : CO141052

Memo Number : 176-WPBA/Red(Bwn)/Cont(897)/17

Date : 31/03/2023

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. Eastern Coalfields Limited, Nanainkuri OCP

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Kumustonia Area, P.O.-Searsale,
Rajbari, P.S.-Raniganj, Dist.-Paschim Bardhaman, Pin-713358

(Detailed address of the manufacturing unit)

for a period from date of issue to 31/01/2028

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

Pratibha 31/03/2023
(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./Asst. Env. Engr.)
Environmental Engineer

W. B. Pollution Control Board
Operation & Execution Cell

(2)

ANNEXURE

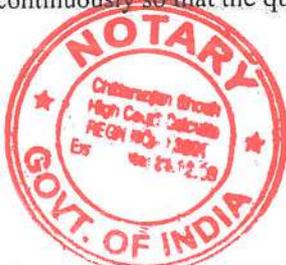
Consent to M/s. Eastern Coalfields Limited, Narainkuri OCP
 for its unit at Kunustoria Area, P.O. - Sarsale Rajbani, P.S. - Raniganj,
Dist. - Paschim Bardhaman, Pin - 713358.

Conditions :

01. This Consent is valid for the manufacture of ^{Mining} :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Coal	2.50 MTPA
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed KL.
04. Daily discharge of domestic liquid effluent shall not exceed 8 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.
06. The Applicant shall discharge liquid effluent to Septic tank to Soak Pit (place of discharge)
 through 01 (one) nos. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.



(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Reshma
31/03/2023
 Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

(4)

Consent to M/s. Eastern Coalfields Limited, Narainkuri OCP
 for its unit at Kunustoria Area, P.O.- Searsole Rajbari, P.S.- Ramiganj,
Dist.- Paschim Bardhaman, Pin- 713358

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board*.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the *Standard* as given in Table-II below :

Table-II

Stack No.	Stack height from G.L., (in mts.)	Stack attached to (sources and control system, if any);	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed			Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)		
S-1								
S-2								
S-3								
S-4								
S-5								
S-6								
S-7								
S-8								
S-9								
S-10								

Resinhu
31/03/2023

(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell



C0141052

(5)

Consent to M/s. Eastern Coalfields Limited, Narainkuri OCP
 for its unit at Kunustonia Area, P.O. - Searsole Rajbari, P.S. - Raniganj,
Dist. - Paschim Bardhaman, Pin - 713358

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01			
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Overburden	4000 Cu. MTR/Day	—	Backfilling

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	75
Night Time (09 p.m. to 06 a.m.)	70

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



(Member Secretary/Chief Engr./Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Resub 31/03/2023
 Environmental Engineer
 W. B. Pollution Control Authority
 Operation & Execution Cell

(6)

Consent to M/s. Eastern Coalfields Limited, Narainkuri OCP
 for its unit at Kunustoria Area, P.O. - Searsole Rajbari, P.S. - Raniganj,
Dist. - Paschim Bardhaman, Pin- 713358.

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions See Annexure.



(Member Secretary/Chief Engr./Sr. Env. Engr./Environmental Engineer/Asst. Env. Engr.)

R. Sinha 31/03/2023
 W. B. Pollution Control Board
 Operation & Execution

Annexure to Consent Letter Number – CO 141052

Additional Conditions issued to M/s. Eastern Coalfields Ltd., Narainkuri OCP located at Kunustoria, P.O. Searsole Rajbari, P.S.-Raniganj, Dist- Paschim Bardhaman, Pin -713358

1. The unit shall abide by all the conditions as mentioned in Environmental Clearance (EC) issued vide F.No. J-11015/38/2011-IA.II(M) dt. 30.05.2018 and NOC issued vide memo no. 603-2N-54/2012(E)-Part-I dt. 06.09.2021 and NOC Amendment letter issued vide memo no. 37-2N-54/2012(E)-Part-I dt. 20.01.2023 in favour of the project.
2. The unit shall maintain the emission norms for the following operations- drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc.to meet the standards as prescribed by the Central Pollution Control Board (CPCB).
3. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
4. The unit shall submit six monthly compliance status of the conditions stipulated in the EC.
5. The unit shall submit comprehensive over burden management plan to the State Board and comply with the same accordingly.
6. This consent may be revoked at any time on violation of environmental norms.

R. S. Chatterjee 31/03/2023
Environmental Engineer
West Bengal Pollution Control Board
Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell



Application No. 3717742
WEST BENGAL POLLUTION CONTROL BOARD



'Paribesh Bhawan'
 Bldg. No. - 10A, Block - LA, Sector-III
 Salt Lake City, Kolkata-700 098

Consent Letter Number : CO/44081

Memo Number : 703 - WPBA/CON/231/R/BWN/2023.

Date : 01/12/2023.

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
 Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. Eastern Coalfields Ltd. Mahabir - Narainkuni UG & OC, Kumustonia
Area. (Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at P.O. - Sarsale Rajbari, P.S. - Raniganj,
Dist. - Paschim Bardhaman, Pin - 713358

(Detailed address of the manufacturing unit)

for a period from Date of issue to 31/01/2028

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

Poliba 01/12/2023

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Sr. Environmental Engineer
 W. B. Pollution Control Board
 Operation & Execution Cell

(2)

ANNEXURE

Consent to M/s. Eastern Coalfields Ltd. Mahabir - Narainkuni UG ROC, Kurukshetra Area.
for its unit at P.O. - Sarsole Rajbani, P.S. - Raniganj, Dist. - Paschim Bardhaman,
Pin - 713358

Conditions :

01. This Consent is valid for the manufacture of Coal mining :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month/year
01	Coal	2.88 Million Ton/year
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed KL.
04. Daily discharge of domestic liquid effluent shall not exceed 08 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed KL.
06. The Applicant shall discharge liquid effluent to Septic tank/Soak pit (place of discharge) through 01 (one) nos. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.



Princha 01/12/2023
(Member Secretary/Chief Engr/ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Sr. Environmental Engineer
W. B. Pollution Control Board Continued.....
Operation & Execution Cell

(4)

Consent to M/S. Eastern Coalfields Ltd. Mahabir-Narainkuni UG, LOC, Kunkultonia Area.
for its unit at P.O. - Seansole Rajbani, P.S. - Raniganj, Dist. - Paschim Bardhaman,
Pin-713358.

11. The *Applicant* shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the *State Board*.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The *Applicant* shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the *Standard* as given in Table-II below :

Table-II

Stack No.	Stack height from G.L., (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1									
S-2									
S-3									
S-4									
S-5									
S-6									
S-7									
S-8									
S-9									
S-10									



Rajula 01/12/2023
(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Sr. Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell

Continued.....

(5)

Consent to M/s. Eastern Coalfields Ltd. Mahabir - Narainkuni UG & OC, Kurustania Area
for its unit at P.O. - Seansole Rajbari, P.S. - Raniganj, Dist. - Paschim Bardhaman,
Pin - 713258

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01			
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Overburden	4000 cubic meters/day		Backfilling

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 09 p.m.)	75
Night Time (09 p.m. to 06 a.m.)	70

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste



(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Sr. Environmental Engineer
W. B. Pollution Control Board Continued.....
Operation & Execution Cell

(6)

Consent to M/s. Eastern Coalfields Ltd., Mahabir Narainkuri UG, ROC, Kunkstonia Area,
 for its unit at P.O. - Seugole Rajbari, P.S. - Ramiganj, Dist. - Paschim Bardhaman,
Pin - 713358

24. The *Applicant* shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The *Applicant* shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The *Applicant* shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the *State Board's* staff as well as *State Board's* authorised agencies.
27. The *Applicant* shall submit to the *State Board* by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The *Applicant* shall allow the Officers of the *State Board* to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The *Applicant* shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the *State Board* for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The *Application* shall furnish to the *State Board* all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The *Applicant* shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The *Applicant* shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The *Applicant* shall intimate to the *State Board* immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The *Applicant* Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The *Applicant* shall make an application to the *State Board* in the prescribed form for renewal of the consent at least 120 (sixty) days before the date of expiry of this Consent.
35. The *Applicant* shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
36. The *Applicant* shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions
 The Consent to Operate issued to M/s. ECL,
 Narainkuri OCPRIDE C/O No. 20141052
 dt. 31/03/2023 shall be treated as cancelled.

2. See Annexure.



W. B. Pollution Control Board
 Operation & Execution Cell

Annexure to Consent Letter Number – CO 144081

Additional Conditions issued to M/s. Eastern Coalfields Ltd., Mahabir-Narainkuri UG & OC located at Kunustoria, P.O. Searsole Rajbari, P.S.-Raniganj, Dist- Paschim Bardhaman, Pin -713358

1. The unit shall abide by all the conditions as mentioned in Environmental Clearance (EC) issued vide F.No. J-11015/38/2011-IA.II(M) dt. 24.02.2023 and NOC issued vide memo no. 215-2N-54/2012(E)-Part-I dt. 27.04.2023 in favour of the project.
2. The unit shall maintain the emission norms for the following operations- drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc.to meet the standards as prescribed by the Central Pollution Control Board (CPCB).
3. The unit should obtain all the statutory licenses as applicable from other concerned Govt. Department.
4. The unit shall submit six monthly compliance status of the conditions stipulated in the EC.
5. The unit shall submit comprehensive over burden management plan to the State Board and comply with the same accordingly.
6. This consent may be revoked at any time on violation of environmental norms.

Poluha 01/12/2023
Sr. Environmental Engineer
West Bengal Pollution Control Board

Sr. Environmental Engineer
W. B. Pollution Control Board
Operation & Execution Cell





SPEED POST

NOC NO180713

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106

Memo No. 2/5 - 2N-54/2012(E)-PART-IDated 27.04.2023

From:
Member Secretary,
West Bengal Pollution Control Board

To: M/s. Eastern Coalfields Limited,
Office of the General Manager,
Kunustoria Area, P.O.-Toposi, Dist.-Paschim Bardhaman, W.B., PIN-713362.

Sub: Consent to Establish (NOC) from Environmental Point of View

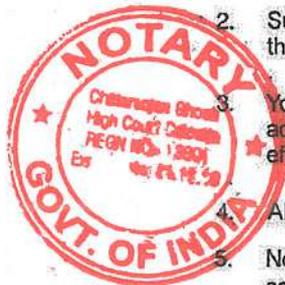
Ref: i) Your letter No. ECM/Agent/MB/2023/274 Dated 31.03.2023
ii) EC conferred by MOEF&CC, GOI vide file No. J-11015/38/2011-IA.II(M)
dated 24.02.2023.

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s Eastern Coalfields Limited (Mahabir - Narainkuri UG & CC) for manufacturing/storage/installation mining of coal (Peak Capacity-2.88MTPA, Mining Lease hold Area - 1034.20 Ha, having surface possession of 261.419Ha) mouza-Searsole, Egara, Narainkuri, corresponding JT No: 17, 13, 12 under at Kunustoria Area, P.O.-Searsole Rajabari, P.S.-Raniganj, Dist.-Paschim* this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

* Bardhaman, W.B., PIN - 713358.

- The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974, and/or its subsequent amendment and Environment (Protection) Rules 1986.
- Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutorial load so that the quality of the effluent satisfies the standards mentioned above.
- You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board.
- All emission from your factory shall conform to the standards as laid by this Board.
- No. emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) act, 1981.
- No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed/reconstructed/erected/re-erected without prior approval of this Board.



W. B. Pollution Control Board
Officer Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of W.B.

7. You shall comply with
- Water (Prevention and Control of Pollution) Cess Act, 1977, if applicable.
 - Water (Prevention and Control of Pollution) Cess Act, 1978, if applicable.
 - Environment (Protection) Act, 1986
 - Environment (Protection) Rules, 1986
 - Hazardous Wastes (Management and Handling) Rules, 1989 and Amended Rules, 2000
 - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amended Rules, 2000
 - Manufacture, Use, Import and Storage and Hazardous Micro-Organisms, Genetically Engineered Organisms or Cell Rules, 1989
 - The Public Liability Insurance Act, 1991 and Amended Act, 1992
 - The Public Liability Insurance Rules, 1991 and Amended Rules 1993
 - Biomedical Wastes (Management & Handling) Rules, 1998 and Amended Rules 2000 if applicable.
 - Recycled Plastics Manufacture and Usage Rules 1999, if applicable and
 - Ozone Depleting Substances (Regulation & Control) Rules, 2000, if applicable
8. You will have to abide by any other stipulations as may be prescribed by any authority/local bodies/Government Departments etc.

SPECIAL CONDITION: 1) Refer to Annexure attached herewith.

- 2) Gross capital investment is Rs.462067692.20/-
- 2) This NOC is issued for Mahabir - Narainkuri UG & OC on cancellation of NOC Sl.No.NO145465 issued vide Memo No.637-2N-54/2012(E) dated 08.09.2016 for Mahabir OCP, NOC Sl.No.NO153428 issued vide Memo No. 520-2N-54/2012(E) dated 10.09.2018 for Jagara OCP & NOC Sl.No.*

Any violation of the aforesaid conditions shall entail cancellation of this Consent to Establish (NOC)

*NO164563 issued Memo No.603-2N-54/2012(E)-PART-I dated 06.09.2021 for Narainkuri OCP.

Yours faithfully,

Member Secretary/Chief Engineer
West Bengal Pollution Control Board (EIM CELL)
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of W.B.

Memo No. *215* - 2N-54/2012(E)-PART-I *dt. 27.04.2023*
Copy forwarded for information to :

- Chief Inspector of Factories, Government of West Bengal, N. S. Building, Kolkata-700 001
- Director of Industries/Director of Cottage & Small Scale Industries, Government of West Bengal, N. S. Building. Kolkata-700 001
- Guard file, West Bengal Pollution Control Board.
- Environmental Engineer, I/II/Alipur R.O./Howrah R.O./Hooghly R.O./B.R.O./D.R.O./Haldia R.O./S.R.O./Malda R.O./Asansol R.O./WBPC Board.
- Alipore Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027
Telefax No. 033-2448-5553
Tel No. 033-2448-5554
- Asansol Regional Office
Kalyanpur Satellite Township Project (KSTP), Dr. B.C. Roy Road, P.O.- Dakshin Dhadka, P.S. Asansol (North), Dist.-Paschim Bardhaman, Asansol-713 302
Telefax No. 0341-2999280
0341-2999281
- Barrackpore Regional Office
Panpur More, Kalyani Expressway, Vill.-Panpur, P.O.-Narayanpur, Dist.: 24-Parganas (N), Pin-743 126
Telefax No. 033-2580 0573
- Durgapur Regional Office
Sahid Khudiram Sarani, City Centre, Durgapur, Paschim Bardhaman-713 216.
Tel No. 0343-2548708
Telefax No. (0343) 2544915
- Haldia Regional Office
Mouza: Raghunathchak, PS: Bhabanipur (Formerly Sutahata), PO: Barghasipur Dist. Purba Medinipur, Pin: 721 857
Tel No. 03224-291293/94
- Hooghly Regional Office
Himalaya Bhawan, Delhi Road, Dankuni, Hooghly, Pin: 712 311
Telefax No. 033-2659-0957
- Howrah Regional Office
"Minority Bhawan", 5th Floor, 12, Biplabi Kanailal Bhattacharya Sarani, Alipore, Kolkata-700 027
Tel No. 033-2448-2219/2220
- Kolkata Regional Office
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054
Tel No. 033-2320-0059 / 9836286884
- Malda Regional Office
Paribesh Bhaban, Vill.: Abhirampur, P.O.: Mokdumpur, P.S.: English Bazar, Malda-732 103
Tel No. 03512-223449
- Saltlake Regional Office
Mani Square, Block No. 8IT, Western Side, 8th floor, 164/1, Maniktala Main Road, Kolkata-700 054
Tel No. 2320-0097 / 9330869729
- Siliguri Regional Office
Paribahan Nagar, P.O.: Maligara, Siliguri, Darjeeling, Pin-734 010
Tel No. 0353-257 1115
Telefax No. 0353-257 1113



Member Secretary/Chief Engineer
West Bengal Pollution Control Board (EIM CELL)
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of W.B.

Special Conditions issued to **M/s. Eastern Coalfields Limited, Mahabir-Narainkuri UG & OC, Kunustoria Area, PO – Searsole Rajbari, PS – Raniganj, Dist – Paschim Bardhaman, West Bengal, Pin – 713358.**

A) Emission :-

Emission from the following operations - drilling, crushing, screening machinery, conveyors, loading and unloading areas, blasting, hauling, tips, stockpiles, dumps etc should meet the standards as prescribed by the Central Pollution Control Board (CPCB).

B) Effluent:-

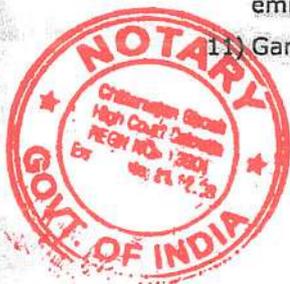
- 1) Process – Workshop & CHP effluent to be treated in ETP for reuse in the mine and the surplus to be discharged outside the lease area meeting the effluent discharge standards of CPCB.
- 2) Domestic – to be treated in STP.+
- 3) Proper storm water management and flood protection measures are to be taken.

C) Solid Waste:-

- 1) Over Burden/Rock waste to be dumped at external earmarked dumpsites & to be backfilled in excavated voids subsequently
- 2) Sand stones should be disposed for land filling.
- 3) The management, handling, storage & transport of the solid wastes should be done as per the Hazardous Wastes (Management and Handling) Rules, 1989 and its subsequent amendments.
- 4) The hazardous explosives should be stored as per the Hazardous Wastes (Management and Handling) Rules, 1989 and its subsequent amendments.

D) General:-

- 1) Noise Control – Ambient noise level not to exceed the permissible limit as stipulated by CPCB. Every care to be taken for noise control. Ear-muffs are to be provided in noise generation areas.
- 2) No additional machineries / equipments can be installed without prior permission from this Board. No change in raw materials, products and production capacity should be made without prior permission from this Board.
- 3) The unit should not start operation of the project without obtaining 'Consent-to-Operate' from this Board after complete installation of pollution control devices.
- 4) All internal roads should be paved.
- 5) Proper maintenance of the Heavy Earth Moving Machineries is to be undertaken.
- 6) Mine OB dumpsite height is to be restricted to the appropriate height.
- 7) Drills should be wet operated only.
- 8) The Coal Handling Plant to be equipped with in-built or separate dust collection system.
- 9) Dust Suppression shall be achieved during operation using atomizing nozzles to be located on all strategic locations of fugitive dust generation.
- 10) High efficiency bag filters / water sprinkling systems should be provided to resist the fugitive emissions from conveyor system, haulage roads, transfer points etc.
- 11) Garland drains are to be provided with settling tanks.



Annexure to NOC NO180713

Special Conditions issued to **M/s. Eastern Coalfields Limited, Mahabir-Narainkuri UG & OC, Kunustoria Area, PO – Searsole Rajbari, PS – Raniganj, Dist – Paschim Bardhaman, West Bengal, Pin – 713358.**

- 12) Industrial and firefighting water demand to be met from the recycling of mine discharged water.
- 13) Tree plantation schemes are to be taken up on an intensive basis for attenuation of environmental hazards.
- 14) The Haul roads should have a thick vegetation barrier on either side of the road.
- 15) Controlled blasting with use of delay detonators is permitted. Every care to be taken so as to minimize noise and vibration problems.
- 16) Proper measures for reclamation of land are to be taken so as to bring the land to some productive use.
- 17) Mine closure plan is to be properly implemented.
- 18) All precautionary measures during the investigation and survey for the protection and conservation of the environment, ecology and flora & fauna of the area are to be taken.
- 19) Forestation programmes shall be undertaken in consultation with local DFO / Agriculture Department as per the Environmental Clearance by MoEF.
- 20) No additional machineries/equipments can be installed without prior permission from this Board.
- 21) **The unit should strictly abide by the conditions specified in the Environmental Clearance conferred by the Ministry of Environment & Forests, Govt. of India, vide File No.-J-11015/38/2011-IA.II(M) dated 24.02.2023.**
- 22) No mining operation is allowed on any plot of land without having legal possession of the said plot.
- 23) **This NOC is issued for Mahabir-Narainkuri UG & OC on cancellation of NOC SI. No. NO145465 issued vide Memo No. - 637-2N-54/2012(E) dated 28.09.2016 for Mahabir OCP, NOC SI. No. NO153428 issued vide Memo No. - 520-2N-54/2012(E) dated 10.09.2018 for Egara OCP, NOC SI. No. NO164563 issued vide Memo No.- 603-2N-54/2012(E)-Part-I dated 06.09.2021 for Narainkuri OCP.**
- 24) **This NOC is valid up to 30.04.2030 for the proposed Mahabir-Narainkuri UG & OC, Kunustoria Area, PO – Searsole Rajbari, PS – raniganj, Dist. – Paschim Bardhaman, West Bengal, Pin – 713358.**



W. B. Ghosh
27/04/2023
Chief Engineer (EIM CELL)
West Bengal Pollution Control Board

W. B. Ghosh
Chief Engineer
W. B. Pollution Control Board
Dept. of Environment, Govt. of W.B.

File No. J-11015/38/2011-IA. II (M)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan,
 Jorbagh Road, N Delhi – 3
 Email: lk.bokolia@nic.in ; Tel: 011-20819417

Dated: 24th February, 2023

To

The General Manager (E&F)
 M/s Eastern Coalfields Ltd.,
 Borachak House, Asansol,
 District- Burdwan-313359 (West Bengal)
 E-mail: cnvecl@yahoo.com

Sub: Cluster no. 09 group of 15 opencast / underground mine projects of peak production of 8 MTPA in total mine lease area of 7145.40 Ha of M/s Eastern Coalfields Limited in district Paschim Bardhaman West Bengal- For Amendment in Environmental Clearance – reg.

Sir,

This has reference to your online Proposal No. IA/WB/CMIN/294025/2022 dated 8th December, 2022, on the above mentioned subject.

2. The Ministry of Environment, Forest and Climate Change has granted Environment Clearance vide letter dated 23rd January, 2015, amendment in Environment Clearance on 23rd March, 2017 and further amendment in EC on 30th May, 2018 due to restructuring/revised production capacities of individual mines to Cluster no. 09 group of 15 opencast / underground mine projects of peak production of 8 MTPA in total mine lease area of 7145.40 Ha of M/s Eastern Coalfields Limited in district Paschim Bardhaman (West Bengal).

3. Now, project proponent has again requested for amendment in Environment Clearance for re-assessment of existing mine capacities based on the prevailing conditions of mine with the introduction of new High wall mining technology without change in mine lease area of cluster 09 group of 15 mine projects.

The proposed changes for amendment are given table below: -



17

#	As per Existing EC / Approved Mining Plan				#	As per Revised Proposal			
	Name of the Mine	Lease Area (Ha)	Production Capacity (MTY)	Mine Life (Years)		Name of the Mine	Proposed Amendment / New Proposal	Production Capacity (MTY)	Mine Life (Years)
1	Ratibati UG	249.0	0.04	> 40	1	Ratibati UG	No change	0.04	> 40
2	Chapuikhas UG & OC	412.0	0.06	> 50	2	Chapuikhas UG & OC	No change	0.06	> 50
3	Amritnagar UG	279.0	0.60	> 50	3	Amritnagar UG	No change	0.60	> 50
4	Tirat-Kuardih UG & OC	829.5	0.15	> 10	4	Tirat-Kuardih UG & OC	No change	0.15	> 10
5	Nimcha UG & Amkola/Nimcha OC Patch	890.2	1.43	> 40	5	Nimcha UG & Amkola / Nimcha OC Patch	No change	1.43	> 40
6	Ghusick-Muslia UG & OC	1548.0	1.93	> 25	6	Ghusick-Muslia UG & OC	No change	1.93	> 25
7	Kalipahari UG & OC	299.5	0.40	> 50	7	Kalipahari UG & OC	No change	0.40	> 50
8	Jemehari UG	118.0	0.04	> 10	8	Jemehari UG	No change	0.04	> 10
9	J K Nagar UG & OC	1237.0	0.42	> 50	9	J K Nagar UG & OC and Pure Searsole UG	Change in the name of the mine*	0.42	> 50
10	Damra UG	249.0	0.05	> 10	10	Damra UG	No change	0.05	> 10
11	Mahabir UG & Egara OC	241.2	0.38	> 25			Amalgamation for the purpose of operating proposed Narainkuri Highwall.		
12	Narainkuri OCP	793.0	2.50	> 25	11	Mahabir-Narainkuri UG & OC	Total leasehold area of the amalgamated mine will be 1034.20 Ha.	2.88	> 25
	Total	7145.40	8.00				No overall change in	8.00	



#	As per Existing EC / Approved Mining Plan				#	As per Revised Proposal			
	Name of the Mine	Lease Area (Ha)	Production Capacity (MTY)	Mine Life (Years)		Name of the Mine	Proposed Amendment / New Proposal	Production Capacity (MTY)	Mine Life (Years)
						area and capacity			

4. The proposal was considered by the Expert Appraisal Committee (EAC) in its 39th meeting held on 12-13 January, 2023. The Committee has recommended the proposal for amendment in the Environmental Clearance dated 23rd January, 2015, as proposed by the project proponent and mentioned in the table at para 3 above.

5. Based on the proposal submitted by the project proponent and recommendations of the EAC, Ministry of Environment, Forest and Climate Change hereby accords approval for Amendment in the Environmental Clearance dated 23rd January, 2015 to Cluster no. 09 group of 15 opencast / underground mine projects of peak production of 8 MTPA in total mine lease area of 7145.40 Ha of M/s Eastern Coalfields Limited in district Paschim Bardhaman (West Bengal), as stated in the table at para 3 above.

6. All the conditions of EC dated 23rd January, 2015 shall also be applicable along with the amendment in the environmental clearance vide dated 23rd March, 2017 and 30th May, 2018.

This issues with the approval of the competent Authority


(Lalit Bokolia)
Director

Copy to:

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, Kolkata, IB – 198, Sector-III, Salt Lake City, Kolkata – 700106
2. The Chairman, Central Ground Water Authority, Ministry of Water Resources, Jamnagar House, 18/11, Man Singh Road Area, New Delhi. Delhi 110001
3. The Chairman, West Bengal Pollution Control Board, Paribesh Bhavan Canteen, 10A, Broadway Rd, LA Block, Sector III, Bidhannagar, Kolkata, West Bengal 700106
4. District Collector, **Bardhaman**, Government of West Bengal.
5. Monitoring File/Guard File/Record File.
6. PARIVESH Portal


(Lalit Bokolia)
Director



 <p>भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महानिदेशालय Directorate-General of Mines Safety</p> 	
<p>NO: 010815 EZ Sitarampur Region No.III Perm 2022 251519</p>	<p>Sitarampur Date: 30/01/2023</p>

From

Director of Mines Safety,

Sitarampur Region No.3,

Directorate General of Mines Safety, Eastern Zone,

Sitarampur, Dist: Paschim Burdwan, WB- 713359.



To

Agent,

Narayankuri OCP of Mahabir (R) Colliery]

M/s Eastern Coalfields Ltd.,

Post: Raniganj, Dist: West Burdwan (WB).

Subject:Permission under Regulation 113(1), 119(1) and 149(6) of the Coal Mines Regulations, 2017 for extraction of coal beneath and within 45 m of public road, New Egara village, Old Egara Village, Upper Narayanakuri Village, Bastis and also beneath and within the 15 m of Tank and HFL of Nuniya Jore by the method other than Bord and Pillar method in R -VIII B2 (Bottom) and R- VII (Top) Seams deploying High Wall Mining Technology in Narayankuri OCP within the leasehold of Mahabir (R) Colliery under Kunustoria Area of M/s Eastern Coalfields Limited

Please refer to your online application Id: 251519, dated 12.10.2022 and offline application letter No. ECL /MB(NKR)/AGENT/2022-23/1802 dated 30.09.2022 and the plans, sections and documents enclosed therewith on the above subject.

The matter has since been examined in the light of the information submitted by you along with the application and shown on the accompanying plans, sections and documents.

By virtue of the powers conferred on the Chief Inspector of Mines under Regulations 113(1), 119(1) and 149(6) of the Coal Mines Regulations, 2017 and by virtue of the authorization granted to me by the Chief Inspector of Mines under Section 6(1) of the Mines Act, 1952, I, hereby permit you to for extraction of coal beneath and within 45 m of public road, New Egara Village, Old Egara Village, Upper Narayanakuri Village, Bastis and also

beneath and within the 15 m of Tank and HFL of Nuniya Jore by the method other than Bord and Pillar method in R -VIII B2 (Bottom) and R- VII (Top) Seams deploying High Wall Mining Technology as shown encompassed with marked as A-B-C-D-E-F-A for Block-1, G-H-I-J-K-L-M-N-O-P-Q-R-S-T-U-V-G for Block-2 (2a, 2b, 2c), Block-3 and east and west side of the trench in the proposed working Plan No. ECL/MB/NKR/2022-23/102(A1) dated 28.12.2022 in Narayankuri OCP within the leasehold of Mahabir (R) Colliery under Kunustoria Area of M/s Eastern Coalfields Limited subject to the strict compliance of the following conditions:

1. The Management shall indemnify the Owners/occupants of the bustees and other houses/dwellings/roads/other structures and persons present therein/there at against any injury to them or damage to their property arising out of the mining operations.
2. Trench A- A', B- B', C- C', D-D' and E- E' from R VIII B2 seam to R VII Top seam shall be formed by formation of five benches, the height of the benches in coal and overburden of rock formation shall not be more than digging height or reach of the excavating machine and the width thereof shall not be less than width of the widest machine plying on the bench plus two meters or if dumpers ply on the bench, three times the width of the dumper or the height of the bench whichever is higher. The final Highwall benches shall be designed in accordance with the recommendations of the scientific study.
3. The sequence of extraction of coal seam shall be in descending order from i.e. from top to bottom.
4. The number of galleries/cuts, length and width of galleries/cuts, number of web pillars, size of web pillars, height of extraction, its dimensions etc., shall be made in accordance with the conditions prescribed.
5. The layout of the panel and galleries/cut inside the panel shall be made in such a way so as to ensure that Block of coal not less than the width specified under Regulation 121 of the Coal Mines Regulation, 2017 is kept intact while working near the mine boundaries, also 15 m coal shall be left intact against the fault if any.
6. In this connection your special attention is invited to Regulation 135 of the Coal Mines Regulations, 2017 regarding precautions to be taken against FIRE for strict compliance.
7. Regulation 128(3) read with this Directorate's Circular No.11 of 1959 regarding fencing of the surface area likely to subside.
8. Attention towards the provision of Regulation 108(5) of the Coal Mines Regulation 2017 regarding minimum distance of 100 m to be maintained between toe of any spoil bank and working area of the mine.
9. Regulation 106 (2) of the Coal Mines Regulations, 2017 regarding study for design and slope stability of high wall during and after the extraction of coal at Trench- A- A', B- B', C- C', D-D' and E- E' from R VIII B2 seam to R VII Top seam, to be done by a scientific agency and it shall be maintained in the mine.
10. The management shall obtain permission from this Directorate based on scientific study carried out under Regulation 196(3) of the Coal Mines Regulations, 2017 for firing shots in case any permanent building or structure of permanent nature not belonging to the owner lies within the danger zone.
11. The management shall engage a Scientific Agency for continuous monitoring of high wall slope stability to take precautions against high wall slide/slope failure

12. Before Commencement of extraction of coal:

12. 1 Check Survey and leveling of the area shall be made. If any discrepancy is noticed, the extraction shall not commence and this Directorate shall be informed with a copy of correct plan/section(s) indicating the difference and extraction shall not be commenced unless express permission to this effect is obtained by this Directorate.



12. 2 Embankment shall be prepared with stone pitching, along the Nunia Jore and Damodar river with 3 m height above the recorded HFL.
12. 3 Adequate steps, including provision of suitable garland drains, shall be taken to prevent accumulation or flow of water on surface above the panel.
12. 4 The proposed working in all the seams with reference to the surface, structure and contours shall be maintained.
12. 5 Since the drivages are proposed to be made from the floor of the quarry, the quarry bottom shall be kept free from water (if any). Adequate pumping arrangement shall be provided to deal with water if any.
12. 6 The top of the opencast working shall be kept securely fenced to prevent unauthorized entry in to the mining area.
12. 7 Subsidence pillars shall be constructed on the surface near the surface structures.
- 12.8 Borehole extensometers near the surface structures shall be installed and management shall get the right to access the bore hole extensometer and

other subsidence monitoring instrument/ arrangement before commencement of extraction of coal.

12.9 Where ever the quarry edge approaches within 45 m from the public road, all along the quarry shall be fenced with masonry wall using cement not less than 1.5 m high, with a parapet top before commencement of extraction of coal.

12. 10 The land owners shall be indemnified adequately for the damage involved due to the extraction. The management shall indemnify any persons who may be affected and the owners of the surface structures/land for any damage or loss to their life and property arising out of mining operations.

13. **Sequence of Seam extraction:** The sequence of extraction of coal shall be as follows:

13. 1 The extraction of seam shall be done starting from top in descending order.

13. 2 Blasting operation shall not be carried out within 500m from the High wall equipment.

13. 3 Proper number of embankment shall be provided against the river and jore within 15m of the any drain (Nallah) and sump or other water course.

14. **The Manner of extraction shall be as follows:**

14. 1 The drivage of galleries shall be made in the blocks as per projection shown on the plan submitted along with the application & as per recommendation made by CIMFR.

14. 2 The width & height of the galleries shall not be more than that specified in table 7 of the report on "Feasibility Study for High Wall Mining" at Mahabir (R) Colliery, M/s Eastern Coalfields Limited prepared by Central Institute of Mining and Fuel Research (Ref. no. CNP/5090/2021-22, April 2022) submitted along with the application. However, the width of the web pillars shall be such that the factor of safety shall be maintain as follow, per recommendation made by CIMFR.

Seam	Width of extraction (M)	Height of Extraction (m)	Max. length of Extraction (m)	Width of Web Pillar (m)	FOS
R VIII B2 Block-1	3.5	4.6	300	5.0	2.0



R VII Top Block 2a	3.5	3.07	300	4.2	1.8
R VII Top Block 2b	3.5	3.07	300	4.6	2.15
R VII Top Block 2c	3.5	3.07	300	4.0	1.86
R VII Top Block 3	3.5	3.07	300	3.3	1.82
R VII Top Block 3	3.5	3.07	200	10.1	3.67
R VII Top Block 3	3.5	3.07	220	4.5	2.05
R VII Top Block 3	3.5	3.07	100	3.5	2.20

41



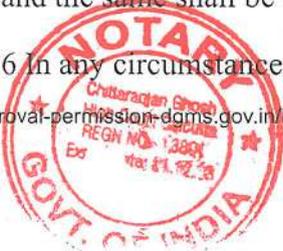
14. 3 Deviation in the galleries made by the machine shall be within the limit as mentioned in the CIMFR report. The remotely controlled Continuous Miner shall be installed at the floor of the R-VIII B2 Seam in Trench with operator's cabin overlooking the coal seam at the toe of the High wall.
14. 4 The Highwall Miner shall be advanced into the coal seam beneath the overburden strata by two numbers of hydraulically powered cylinders of the Power Head. The Cutter Head of Highwall Miner shall cut coal upto full width of the Cutter Head (3.5 m) and full height of the coal seam (4.6m).
14. 5 Coal face cut by the Highwall Miner shall be collected from face by Gathering Arms and transfer through Chain Conveyor (unit called Cutter Module) which in turn shall discharge coal into Push Beam.
14. 6 Push Beam, a robust conveying unit shall be used for support and protection of the hoses/cables of the unit having two counter rotating screw conveyors or augers from Cutter Module to power Head.
14. 7 Coal discharged on to ground through Power Head shall be cleared by loaders and tippers combination.
14. 8 Push Beams with an effective length of 6.0 m each shall be used to assist the Power Head to push the Highwall Miner into the coal seam up to the length of the Push Beam.
14. 9 Length of one push beam is 6.0 m. after 6.0 m cutting is completed, another push beam shall be added and process shall continue till the drivage completes upto 300 m length, which is equivalent to 50 number of push beam length.
14. 10 Push Beams shall be kept stacked beside the Highwall Miners. One-wheel loader with fork lift arrangement shall lift the push beams and place them between the first (in bye side towards the coal face) push beam and power head. Then the Highwall Miner itself shall set and fixe the 2nd (subsequent) push

- beam with the help of a hydraulic mechanism incorporated in the Highwall Miner itself. The adjacent push beams shall be tied with male and female attachment and a pin is inserted to lock the push beams properly.
14. 11 After completion of 300 m of drivage, the machine shall start retracting the cutter head along with the push beam. After each 6.0 m of retraction one push beam shall be removed and finally all the push beams shall be taken out and stacked at a place nearby.
 14. 12 After completion of the gallery drivage (i.e. cutting and retraction) the machine shall be shifted to the position of next drivage gallery for further extraction of coal and the whole operation is repeated
 14. 13 High-wall slopes shall be checked for loose rock and adequate precaution shall be taken for a distance of 15 meter on either side of the equipment under operation.
 14. 14 The area shall be worked after a thorough loose dressing. Reinforced wire mesh shall be installed near the zone which may be vulnerable to rock fall.
 14. 15 The slope angle of the benches from crest to the toe of the working trench made in the floor of R-VII Top seam as 60° and the slope angle of the benches on the two sides of the access roadway/ ramp is 45° all around Benches shall be formed in such a fashion that stability of benches shall be ensured.
 14. 16 Any high wall drivage shall not breach the 60 m barrier which is to be left against the water bodies and HFL. High wall drivages shall be made in such a way as to ensure that a solid barrier of not less than 15 m shall be left against the fault.
 14. 17 If any unusual seepage is found in the proposed panel, then working shall be immediately stopped and person shall be withdrawn at the safe plac
 14. 18 All the drivages in different blocks in the seams shall be drive in such a manner that they are self-draining and avoiding the possibility of any accumulation of water at the blind end of galleries.
 14. 19 Stacker conveyor shall always be positioned at the rear end of the launch vehicle to receive coal from the belt conveyor and to transfer to stockpile.
 14. 20 No workings shall be made or extended when the percentage of inflammable gas exceeds 1.25 in the face. Sensors shall be provided on the machine for shutting of power when the percentage of inflammable gas reaches 1.25 percent. A record of all such stoppages shall be maintained in a register. Suitable interlocking device shall be installed in the machine so that in the event of increase in the percentage of methane more than 1.25 percent, the machine shall stop immediately.
 14. 21 The mouth/entries of the galleries and web pillars shall be filled with incombustible materials/debris within a week of completion of drivages of the gallery.
 14. 22 In the gallery, coal cutting shall be done in conjunction with jet of water with adequate pressure and the generation of inflammable gas shall be continuously monitored, diluted or removed by air/inert gasses.
 14. 23 Adequate instrumentation shall be provided to monitor noxious or inflammable gasses at the machine face and a written record shall be maintained for the purpose.
 14. 24 The width of the bench formed against Highwall shall not be less than the maximum dimension of the launch vehicle plus 10 meters for movement of machinery like front end loaders, dozers, grader and dumpers/tippers etc. The width shall be suitably increased in case of any need for safe operation and type of equipments in use and any other operational consideration.
 14. 25 Floor of the trench shall be thoroughly consolidated prior to installation, for safe positioning and operation of equipment.
 14. 26 After completion of extraction the trench shall be filled up to the original ground level by incombustible materials/debris before expiry of the incubation period.
 14. 27 After completion of mining operation in entire area, the area shall be backfilled to the ground level.

15. Strata Monitoring:



- 15.1 The Highwall shall be monitored to detect any movement in any part of the standing slope using continuous scanning system such as slope stability radar (SSR) to ensure any instability in advance to protect any injury to persons at or near the Highwall Miner. Ground movements from surface shall also be monitored continuously to find out the web pillar failure, if any. The ground monitoring activities on surface and along slope of the Highwall shall be carried out in association with a Scientific Agency and record thereof shall be signed by the person making the entry and also countersigned by the Manager of the mine.
- 15.2 Monitoring of the slope stability, surface subsidence survey and strata monitoring with borehole extensometer near the surface structures shall be arranged and records thereof shall be maintained, submitted to this Directorate the same. Coal extraction shall be stopped immediately in case of occurrence of any subsidence.
- 15.3 Inter-seam strata monitoring for strata movement shall be done and records thereof shall be maintained.
- 15.4 Survey and Log of each gallery shall be prepared and records thereof shall be maintained.
- 15.5 A protective bund shall be provided at the working level to arrest the small boulders falling from the lower portion of the standing high-wall slope.
- 15.6 A bund or garland drain or a combination of the two shall be provided, at the high-wall crest to avoid inrush of surface rainwater into the pit. The water diverted along garland drain/bund shall always be diverted away from the quarry.
- 15.7 The existing tension cracks if any shall be filled and sealed properly before the onset of the monsoon. The drain should be properly graded to facilitate quick drainage of water.
- 15.8 Proper capacity of Pumping arrangement shall be done for maintaining the strata water finding in the drivages as well as trenches and rain water.
- 15.9 Water management plan should prepare and strictly followed.
- 15.10 Where ever the quarry edge approaches with in 45m from the public road, all along the quarry shall be fenced with masonry wall using cement not less than 1.5m high, with a parapet top.
- 15.11 Working shall not be in any case be made in a such manner which endanger the stability of the surface features
16. **Special precautions to be adopted: -**
 - 16.1 A substantially build, strong fully covered and Air-conditioned cabin shall be provided for each and every Machine Operator.
 - 16.2 Persons shall not work or travel between the equipment and the Highwall where there is a likelihood of fall of rock or other injury. The area shall be properly fenced and secured to avoid any entry of any person during the time of operation of the machine.
 - 16.3 A hand plan of 500: 1 showing the sequence of extractions shall be prepared and given to all supervisory staff/officials.
 - 16.4 The supervisory staff and officials shall be adequately trained for the operation of Highwall mining.
 - 16.5 Copy of the approved code of practice of Highwall mining shall be given to all officers/supervisory staff and the same shall be implemented.
 - 16.6 In any circumstance person shall not be allowed to go inside the gallery developed by highwall mining.



16. 7 Highwall miner proposed to be used shall be of a type approved by DGMS..
16. 8 No workings shall be made or extended when the percentage of inflammable gas exceeds 1.25 in the face. Sensors shall be provided on the machine for shutting of power when the percentage of inflammable gas reaches 1.25 percent. A record of all such stoppages shall be maintained in a register. Suitable interlocking device shall be installed in the machine so that in the event of increase in the percentage of methane more than 1.25 percent, the machine shall stop immediately.
16. 9 A suitable interlocking arrangement between water spray system and cutter motor shall be provided to avoid any danger from coal dust. Water sprinklers shall be provided to control dust on haul roads and other working places.
16. 10 Water sprinklers will be provided for suppression of dust on haul roads.
16. 11 Water spraying arrangement/wet cutting shall be provided with the Highwall miner to reduce coal dust concentration. A flow of 19 litres per minutes of water at 3-4 bar pressure shall be supplied to the machine forming an effective water mist spray system. interlocking arrangements in the form of flow switch with safety circuit shall be provided to trip the machine power center stopping the equipment completely in the event of dropping of water flow rate in the Highwall miner at or below 19 litres per minute.
16. 12 Adequate supply of water for all operational and dust suppression measure shall be provided at the site by portable water tankers and necessary head shall be created either by pumping or by sitting the tanks at an elevated platform to create the desired head.
16. 13 All electrical parts/component of the GHWM300M shall be either flame proof or intrinsically safe. Before commencement of mining operation by Highwall mining method approval as above shall be obtained from DGMS by the management.
16. 14 All electrical provided in cutter heads shall be flame proof and one such cutter head motor shall be subjected to test for FLP features in India.
16. 15 A strong blast shield shall be provided on the front side of the launch vehicle to prevent propagation of fire/blast etc, if any from the gallery.
16. 16 A suitable interlocking arrangement between on board camera/sensor installed in the machine to monitor the deviation of the galleries being driven and the machine operation shall be provided so that in the event of failure of sensor machine operation is stopped forthwith till its rectification.
16. 17 A proper navigation system shall be provided to constantly monitor the position of Highwall miner using FOG (Fibre Optic Gyro) or similar equipment with facilities to give the coordinates of the cut/gallery. This system shall also ensure horizon control of the miner, gradient, parting between the seams, web pillar left between the galleries etc.
16. 18 A steering system shall be provided to steer the Highwall miner while progressing and even crossing undulations. This system shall ensure that the rib thickness is not compromised or reduced anyway.

17. Supervision, Control and Management:

17. 1 The entire mining operation shall be carried out under the supervision and guidance of representatives of Manufacture (GHWM300M) who would be operating this machine, complying with all statutory obligations under the overall guidance and control of Manager.
17. 2 Adequate number of trained competent persons shall be provided for the operation and maintenance of Highwall machinery and other associated equipment and all such persons shall be duly authorized in writing by the manager.



- 17.3 Extraction of coal by Highwall mining technology shall be kept under overall supervision of a first-class assistant manager exclusively deputed for the purpose who shall plan and coordinate the work well in advance under the overall guidance of the Manager.
- 17.4 The entire operation of the Highwall mining technology shall be placed under the charge of 1st class asst. manger, who shall be assisted by an engineer having adequate experience for carrying maintenance and operations in each shift.
- 17.5 Overall maintenance, testing and repair operation shall be kept under the supervision of a senior engineer possessing degree in engineering under overall in charge of 1st Class Assistant Manager. He shall also be provided with required facilities and adequate number of trained personnel for the purpose.
- 17.6 Routine condition monitoring and performance monitoring of the Highwall mining face and associated equipments shall be kept under the charge of an Assistant Manager duly authorized for the purpose, who shall be provided with adequate number of competent persons and facilities for the purpose.
- 17.7 Adequate number of trained competent persons shall be provided for the operation and maintenance of Highwall Miner and other associated equipment and they shall be duly authorized in writing by Mine Manager.
- 17.8 Duties and responsibilities of Executives, Supervisors, Operators and others associated with this technology shall be formulated and copies shall be handed over to all of them.
- 17.9 A copy of this permission letter shall be handed over to all Assistant Managers, Overmen and Sirdars in charge of the panel/ sub panel for information and strict enforcement of the conditions of this permission.
- 17.10 The supervisory staff shall be provided with an indexed and certified tracing of off-set plan of the panel, on a scale having of RF 500:1, showing sequence of extractions and it shall be updated in each shift. The off-set plan shall contain all statutory restrictions, manner of extraction (with sketches), geological disturbances, surface features, etc.
18. **Safety Management Plan :** Safety Management Plan on the manner of extraction, operation and maintenance of High wall Miner, payloader, trucks and associated equipment shall be prepared on the basis of risk assessment conducted at the mine, as required under Regulation 104 of Coa Mines Regulation 2017 read with DGMS(Tech)(S&T) Circular No.13 of 2002 dated 31-12-2002; DGMS(Tech)(S&T) Circular No.02 of 2011 dated 04-03-2011; DGMS(Tech)(S&T) Circular No.05 of 2016 dated 02-04-2016 and related DGMS circulars issued from time to time and the same shall be submitted to this Directorate. Identification of risks and control mechanisms associated with the manner of heightening and widening operation and maintenance of the equipment shall be formulated based on accepted international standard procedures.
19. **Standard Operating Procedures:** Code of practice for High Wall Mining operations shall be framed and submitted to this Directorate for approval.
- 19.1 Standard Operating Procedures (SOP) for installation and maintenance of face machinery & equipment viz. Highwall Miner, Loader Launch vehicle and associated power equipments shall be framed based on the hazards apprehended. A copy of the standard operating procedures shall also be submitted to this Directorate.
- 19.2 Suitable lock out system shall be provided and maintained in Highwall miner in order to prevent self-start of the machine inadvertently during repair or maintenance work.
- 19.3 A contingency plan for withdrawal of Highwall miner safely in case of breakdown or stoppage due to fall or otherwise, shall be formulated and submitted to this Directorate.



20. **Code of Practice:** Code of Practice for Highwall Mining operations shall be framed and submitted to this Directorate for approval and handed over to all persons working in Highwall Mining.
- 20.1 Standard Operating Procedures (SOP) for installation and maintenance of face machinery and equipment viz. Highwall Miner, Loader, Launch Vehicle and associated power equipment shall be framed based on the hazard apprehended. A copy of the Standard Operating Procedures shall also be submitted to this Directorate.
- 20.2 Suitable lock out system shall be provided and maintained at Highwall Miner, in order to prevent self-starting of the machinery inadvertently during repair or maintenance work.
- 20.3 A Contingency Plan for withdrawal of Highwall Miner safely in case of breakdown or stoppage due to fall of roof or any other reason shall be formulated and submitted to this Directorate.
21. **Emergency plan:** For dealing the situation in the event of any abnormality Emergency plan shall be made and submitted to this Directorate. All persons working in the panel shall be appraised and trained in this regard.
22. **CONTRACTOR WORK VIS-À-VIS SAFETY: -**

22.1 Employer's responsibilities:

- 22.1.1 Suitable clauses (in consistence with risk of the work allotted) shall be included in tender document (including NITs) stating how the risk arising to men & material from the mining operation/ operations to be done by the contractors shall be managed.
- 22.1.2 Ensure that contractors are familiar with the relevant parts of the statute, health and safety management system and are provided with copies of such documents prior to commencing work.
- 22.1.3 Ensure that contractor's arrangements for health and safety management are consistent with those for the mine owner. All the rules, regulations and bye-laws as applicable to the mine owner are also applicable to the contractor. Details of the contractor's workmen should be maintained in the owner's Form-B register. Whereas D & E Registers for contractor's men may be maintained independently by the owner. All the above Registers shall be kept in the mine office of the manager.
- 22.1.4 Ensure that contracts should preferably be of longer period (three years), so that there is adequate scope of management of safety by the contractor.
- 22.1.5 Ensure that the contractors provide the machinery, operator and other staff with written safe work procedures for the work to be carried out, stating clearly the risk involved and how it is to be managed.
- 22.1.6 Monitor all activities of the contractors to ensure that contractor is complying with all the requirements of statute and the system related to safety. If found non-compliant of safety laws directing the contractor to act to comply with the requirements, and for further non-compliance, the contractor may be suitably penalized. Clause of this affect may be part of the agreement between the employer and the contractor.
- 22.1.6 Where a risk to health or safety of a person arises because of a non-compliance directing the contractor to cease work until the non-compliance is corrected.

22.2 Contractor's responsibilities:

- 22.2.1 Prepare written Safe Operating Procedure (SOP) for the work to be carried out, including an assessment of risk, wherever possible and safe methods to deal with it.
- 22.2.2 Provide a copy of the SOP to the person designated by the mine owner who shall be supervising the contractor's work.



- 22.2.3 Keep an up to date SOP and provide a copy of changes to a person designated by the mine owner.
- 22.2.4 Ensure that all work is carried out in accordance with the Statute and SOP and for the purpose he may deploy adequate qualified and competent personnel for the purpose of carrying out the job in a safe manner.
- 22.2.5 For work of a specified scope/nature, develop and provide to the mine owner a site-specific code of practice.
- 22.2.6 Ensure that all sub-contractors hired by him comply with the same requirement as the contractor himself and shall be liable for ensuring compliance all safety laws by the sub or sub-sub-contractors.
- 22.2.7 All persons deployed by the contractor for working in a mine must undergo vocational training, initial medical examination, PME. They should be issued cards stating the name of the contractor and the work and its validity period, indicating status of VT & IME.
- 22.2.8 Every person deployed by the contractor in a mine must wear safety gadgets to be provided by the contractor. If contractor is unable to provide, owner/agent/manager of the mine shall provide the same.
- 22.2.9 The contractor shall submit to DGMS returns indicating- Name of his firm, Registration number, Name and address of person heading the firm, Nature of work, type of deployment of work persons, Number of work persons deployed, how many persons hold VT Certificate, how many work persons undergone IME and type medical coverage given to be work persons. The return shall be submitted quarterly (by 10th of April, July, October & January) for contracts of more than one year. However, for contracts of less than one year, returns shall be submitted monthly.

22.3 Employee's responsibilities:

- 22.3.1 An employee must, while at work, take reasonable care for the health and safety of people who are at the employee's place of work and who may be affected by the employee's act or omissions at work.
- 22.3.2 An employee must, while at work, cooperate with his or her employer or other persons so far as is necessary to enable compliance with any requirement under the act or the regulations that is imposed in the interest of health, safety and welfare of the employee or any other person.

23. Please note that, this permission is subject to the following additional conditions:

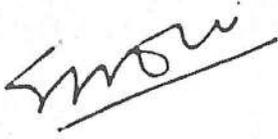
23. 1 In the event of any change in the circumstances connected with this permission, which is likely to endanger the life of workmen employed in the mine or endanger the mine, the mining operations for which this permission has been granted shall be stopped forthwith intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.
23. 2 If at any time any of the conditions subject to which this permission is granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect. The above permission may be amended or withdrawn at any time, if considered necessary in the interest of safety.
23. 3 This permission is being issued specifically under the regulations mentioned above, and without prejudice to any other provisions of law including the Mines and Minerals (Regulation & Development) Act, 1957 and Mineral concession Rules, 1960, which may be or may become applicable at any time.
23. 4 The above permission may be amended or withdrawn at any time, if considered necessary.
23. 5 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission and intimation about completion of mining operations shall also be sent promptly and in any case not later than one month thereof.



23. 6 This permission shall be valid for a period of one (1) years from the date of issue of this letter.

48

Yours faithfully,



S S SONI (DIRECTOR - SITARAMPUR REGION NO.III)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.





भारत सरकार
Govt. of India
भूखण्ड एवं रोजगार विभाग
Ministry of Labour & Employment
सामान्य सुरक्षा महाविद्यालय
Directorate-General of Mines Safety

49



NO: 010815/EZ/Sitarampur Region No.1/Perm/2023/256674

Date:30.08.2023

प्रेषक/From,
खान सुरक्षा निदेशक/Director of Mines Safety,
सीतारामपुर क्षेत्र संख्या-1/Sitarampur Region No-1,



Received copy of
Permit
4/9/23

सेवा में/To,
अधिकर्ता/The Agent,
महाबीर कोलिपरी/ Mahabir Colliery
मेसर्स ईस्टर्न कोलफील्ड्स लिमिटेड/M/s Eastern Coalfields Ltd.
डाकघर- सेयरसोल राजबरी, /Post:Searsole Rajbari,
जिला: पश्चिम बर्द्धमान, पिन:- 713358/ Dist:- Paschim Bardhaman, Pin-713358.

विषय: Permission under Regulation 196(3) of the Coal Mines Regulations, 2017 to conduct controlled deep hole blasting in overburden within 500 m but beyond 100 m of public road, private houses, dwellings/hutments of the Old Egara Village, New Egara Village, Narayankuri Village and Primary School Building in Narayankuri OCP patch (High Wall mining site of Mahabir Colliery), not belonging to the owner at Mahabir Colliery of M/s. Eastern Coalfields Limited.

महोदय,

Please refer to your online application Id:256674, dated 31.05.2023 enclosed therewith on the above subject.

The matter has since been examined in the light of the information submitted by you along with the application.

In exercise of powers conferred on Chief Inspector of Mines under the provisions of Regulation 196 (3) of the Coal Mines Regulations, 2017, and by virtue of the authorization granted to me by the Chief Inspector of Mines under Section 6 (1) of the Mines Act, 1952, I, hereby permit you to conduct controlled deep hole blasting in overburden and coal at Narayankuri OCP patch (High Wall mining site of Mahabir Colliery) of M/s. Eastern Coalfields Limited within 500 m but beyond 100 m of private houses, dwellings/hutments of Old Egara Village, New Egara Village, Narayankuri Village and Primary School Building in High Wall mining site as shown on the enclosed Surface Plan No. ECL/MB/NKR/2023-24/105, dated 18.04.2023 on a scale of 1 : 2000 showing the opencast workings, the mine boundary and the proposed area for regular controlled deep hole blasting shown as A, B, C, D, E, F, H, I, J, K, L, M, N, O and A in BLACK colour using bulk explosive along with cast booster. The plan has been certified to be correct by the Surveyor and Manager of the mine.

subject to the strict compliance of the following conditions:-

- 1.No blasting shall be done within 100 m of Old Egara Village, New Egara Village, Narayankuri Village and Primary School Building and their approach roads and other surface features not belonging to the owner at the High Wall mining site of Mahabir Colliery.
- 2.Restricted zone of 100 m from the nearest private houses, dwellings/hutments of Old Egara Village, New Egara Village, Narayankuri Village and Primary School Building and their approach roads and other surface features shall be clearly demarcated on the ground by actual survey.

3. Barricades drop gates on either end of public road within 500 m radius from the blasting site shall be maintained and two persons shall be posted on either direction at the two extreme points so that the vehicles or passersby are warned and stopped while passing within 500 m (Danger Zone) during blasting period in quarry. 50

4. Burden, spacing, depth of hole and diameter of hole shall be maintained as recommended by CMPDI, Asansol and shall be strictly followed. The Manager shall satisfy himself, that all the recommendations made by CMPDI, Asansol are being strictly complied with.

5. The maximum charge per delay and maximum charge per round shall be as per the table below mentioned on the basis of recommendations by CMPDI, Asansol and the fresh trial blasts conducted by the management vide letter no. ECL/KNT/Amritnagar/Agent/Trial Blasting/23-24/1193 dated 30.08.2023 under the prevailing geomining conditions for overburden and coal shall be strictly complied with while conducting controlled deep hole blasting using Site Mixed Emulsion explosives with Nonel initiation system located within 500 m and beyond 100 m from the edge of private houses, dwellings/hutments of Old Egara Village, New Egara Village, Narayanm Village and Primary School Building.

The following parameters shall be strictly adhered.

Sl. No.	Distance (m)	Maximum charge Per round (kg)	Maximum charge Per delay (kg)
1	100	200	10
2	150	300	10
3	200	400	15
4	250	500	20
5	300	600	20
6	350	700	20
7	400	800	25
8	450	800	25
9	500	850	28.5



6. The Peak Particle Velocity (PPV) of blast induced ground vibrations measured at a distance of 100 m from the place of shot holes (firing area) shall not exceed 10 mm/sec.

7. Monitoring of the Peak Particle Velocity (PPV) of blast induced ground vibrations and the dominant frequency shall be done for each round of deep hole shots fired.

8. Blasting shall be done only during day light hours. The Manager shall fix the time of blasting and the same shall be circulated to all concerned, including the authorities of structures and dwellings, not belonging to M/s. Eastern Coalfields Limited. The timings shall also be conspicuously fixed on the Notice Board of the mine.

9. A Code of Practice for blasting shall be framed by the Manager for the purpose, which shall strictly be followed.

10. The Code of Blasting Signals shall be strictly followed as framed by the Mine Manager and means of effective communication should be utilized gainfully in the mine. A siren must be used during blasting operation for warning the people before blasting and to give all clear signals after blasting.

11. Pattern of holes as recommended by CMPDI, Asansol shall be followed. The size depth, spacing, burden of shot holes and sequence of delays etc. shall also be strictly adhered to recommended design by CMPDI, Asansol for every round of blasting operation.

12. The entire operation of conduct of safe deep-hole drilling and blasting in the mine including transport of the explosives to the site of its use, shall be placed under the overall charge of a competent person holding First Class Manager's Certificate, hereinafter referred to as "Blasting Officer", duly appointed in writing by

The manager for the purpose. He shall be assisted in operations connected therewith by adequate number of persons holding atleast an Overman certificate of competency, who are duly authorised in writing by the manager and are fully trained in deep hole drilling and blasting techniques.

13. Adequate personal protective equipments as required to be used by persons deployed in this connection are provided and also used.

14. Adequate scientific equipment for measurement of the health of machinery deployed, ground movements and various blasting parameters like ground vibrations, noise, etc., are provided.

15. Two-way communication by wireless or walkie-talkie sets shall be provided to the Assistant Manager, In-charge of Blasting, Shot-Firer and to the assistant of the shot-firer. Walkie-Talkie sets and mobile phones in possession of blasting personnel, if any, shall remain switched off during handling and charging of explosives.

16. Before shots are charged, stemmed and fired, sufficient warning by siren or other suitable means shall be given to warn persons within a radius of 500 m, including to the habitants of structures and dwellings, not belonging to M/s. Eastern Coalfields Limited.

17. Before a shot is charged, stemmed or fired, it shall be ensured that all persons within a radius of 500 m from the place of firing have taken proper shelter, apart from giving sufficient warning from efficient signals or other means approved by the Manager over the entire Danger Zone. Guards shall be posted to ensure that no person inadvertently enters the Danger Zone and to ensure that all persons within the Danger Zone, have taken proper shelter.

18. A proper record of blast parameters like burden, spacing, length of stemming column, depth, diameter of the each shot hole, number of shot holes fired in a round, number of rows fired in each round, maximum charge per shot hole, maximum charge per delay, maximum charge per round, initiation pattern (with proper sketch), manner of muffling, results of ground vibration observed (PPV), dominant frequency and air over pressure, distance of shot holes from the dwellings/hutments/private houses, distance between the location of PPV monitoring instrument to the place of shot holes and distance up to which the flying fragments resulting out of blasting projected, shall be kept maintained regularly in a bound paged book with each round of deep hole shots fired, the records shall be signed by the Shot Firer and Blasting Officer and countersigned by the Manager of the Mine.

19. To control flying fragments resulting out of blasting from projecting beyond a distance of 10 m from the place of firing/blast area, the following precautions shall be taken:

(a) No shot hole shall be charged in crushed, broken or fractured ground strata.

(b) Blasting shall be done against a free face only. Blasted material shall be cleared off before commencement of drilling operations for succeeding round.

(c) Top stemming column shall not be less than the burden.

(d) Only such stemming material that is free from pebbles and stone chips shall be used. Moist sand shall be used for stemming of deep holes.

(e) Variation in inclination of holes shall be within 5 degree to avoid variation in the crest and toe burden.

(f) Muffling shall also be strictly followed to control fly rock not to extend beyond 10m. All the blasting operations shall be conducted with a muffling arrangement strictly. Muffling of shot holes should be done with wire netting pieces 1.8 m x 1.2 m in size overlain by 3 to 4 sand bags each around 40 kg by weight at the collar of each shot hole so that no flying fragment is projected beyond 10 m in any blast.

(g) Moist sand shall be used for stemming of deep holes. This shall be done to ensure that the flying fragments do not project beyond a distance of 10 m from the place of blasting.

(h) In case water is encountered in any shot-hole, either the shot hole shall be dewatered by blowing compressed air into the hole or the explosive column shall be gently pushed down by wooden rod and sufficient time given for the explosive column to sink to the desired depth before the round is fired.

(i) During the approach and progress of an electric storm, no charging and blasting shall be done and precautions laid down in DG Technical Circular 1/1995 shall be followed.

(j) Initiation of charge shall be done in a manner that detonation waves progress away from private houses, dwellings/hutments of Old Egara Village, New Egara Village, Narayankuri Village and Primary School Building and other surface features not belonging to the owner.

(k) Only non-electrical type shock tube of detonators shall be used in the holes and surface trunk lines.
(l) Provisions of clause (b) and (c) of Regulation 196(2) of the Coal Mines Regulations, 2017, shall be complied with within 500 m of the place of blasting. 52
(m) Mobile (cell) phones shall be switched off in the blasting area at the time of handling, stemming, charging and the blasting of explosives.

20. (a) Slurry explosives shall be used in opencast mines in the order of their date of manufacture.

(b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months, it shall not be used after expiry of the shelf life.

(c) Slurry explosives, when transported in vehicles, shall be carried in an Explosive Van approved by the Chief Controller of Explosives.

(d) Explosive Vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.

(e) The vans shall be kept in isolated locations while loaded.

(f) The vans shall be well locked except during times of placement and removal of stocks of slurry explosives.

(g) No smoking and no open flames shall be permitted in or near the vans containing slurry explosives.

21. All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive, until actually required for use.

22. The loading of slurry explosives in holes shall not be commenced unless the holes are ready for charging in every respect.

23. The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing, as laid down in the Regulation 192 of the Coal Mines Regulations 2017, shall be strictly observed.

24. Charging of explosives shall be such as to ensure continuity of the explosive column. Where deck charging is done, continuity shall be ensured for each deck of explosive charge.

25. Primer explosive cartridge shall not be slit or deformed.

26. Adequate amount of cap-sensitive explosive shall be used with a non-cap-sensitive explosive charge to ensure complete detonation of the explosive charge.

27. Before entering the place after blasting, the Shot Firer and other personnel shall ensure that it is clear of dust and fumes and is safe in every respect.

28. In case of misfires, precautions, as laid down in the Regulation 204 of the Coal Mines Regulations, 2017, shall be taken.

29. When cartridges of slurry explosive are required to be slit or cut, following precautions shall be observed:

(a) Explosive cartridge shall be cut or slit at the hole loading site, just before charging.

(b) Knife made of copper or brass shall be used for cutting or slitting. The knife shall be kept clean and free from grit or dust.

(c) Care shall be taken to avoid spillage or flow of explosives while cutting or slitting.

(d) Persons engaged in cutting/slitting operations shall be provided with rubber gloves and they shall use the same.

30. The entire operations of transport of the explosive to the site of its use, cutting and slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Manager/Overman's certificate and appointed in writing by the Manager for the purpose.

31. The explosive charges shall not be allowed to sleep over in bore-holes unless express permission in writing to that effect has been obtained from this Directorate.

32. In case, in any of the deep hole rounds fired, the Peak Particle Velocity (PPV) of ground vibrations resulting out of blasting is observed to be more than 5 mm/sec at a distance of 100 m from the site of blast or the flying fragments project to a distance beyond 10 m from the place of firing/blast area, operations shall be



discontinued and this Directorate shall be informed immediately and blasting operations connected with this permission shall not be resumed unless express permission in writing is granted by this Directorate. 53

33. Owners of surface features, not belonging to M/s. Eastern Coalfields Limited shall be indemnified against damage to property/injury to persons, if any, arising out of mining operations.

34. Please note that this permission is subject to the following additional conditions:

- (a) In the event of any change in the circumstances, likely to affect the safety of persons or damage to structures not belonging to the M/s. Eastern Coalfields Limited, this permission shall be deemed to have been withdrawn.
- (b) The permission shall be deemed to have been revoked with immediate effect if at any time, any one of the conditions, subject to which this permission has been granted, is violated or not complied with.
- (c) The permission may be amended, modified or withdrawn at any time, should it be considered necessary in the interest of safety.
- (d) The permission is being granted without prejudice to any of the statutory requirements, which may be or may become applicable at any time.
- (e) This permission shall remain valid for a period of Five (05) years from the date of issue of this letter.

Your Sincerely,



IRFAN AHMED ANSARI (DIRECTOR - SITARAMPUR REGION NO.1)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.



*Before the National Green Tribunal
Eastern Zone Bench, Kolkata
OA No. 157/2023/EZ*

*Illegal Mining 3 killed, 10 missing after Cave
in News item Published in the Times of India
dated 13.10.2023 Kolkata*

-vs-

The State of West Bengal & Ors.

VOLUME - I

[PAGES 1 TO 53]

*Saptarshi Mukherjee, Advocate
C/o. Fox & Mandal,
Solicitors & Advocates
12, Old Post Office Street,
Kolkata – 700 001.*

*Before the National Green Tribunal
Eastern Zone Bench, Kolkata
OA No. 157/2023/EZ*

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VOLUME - II

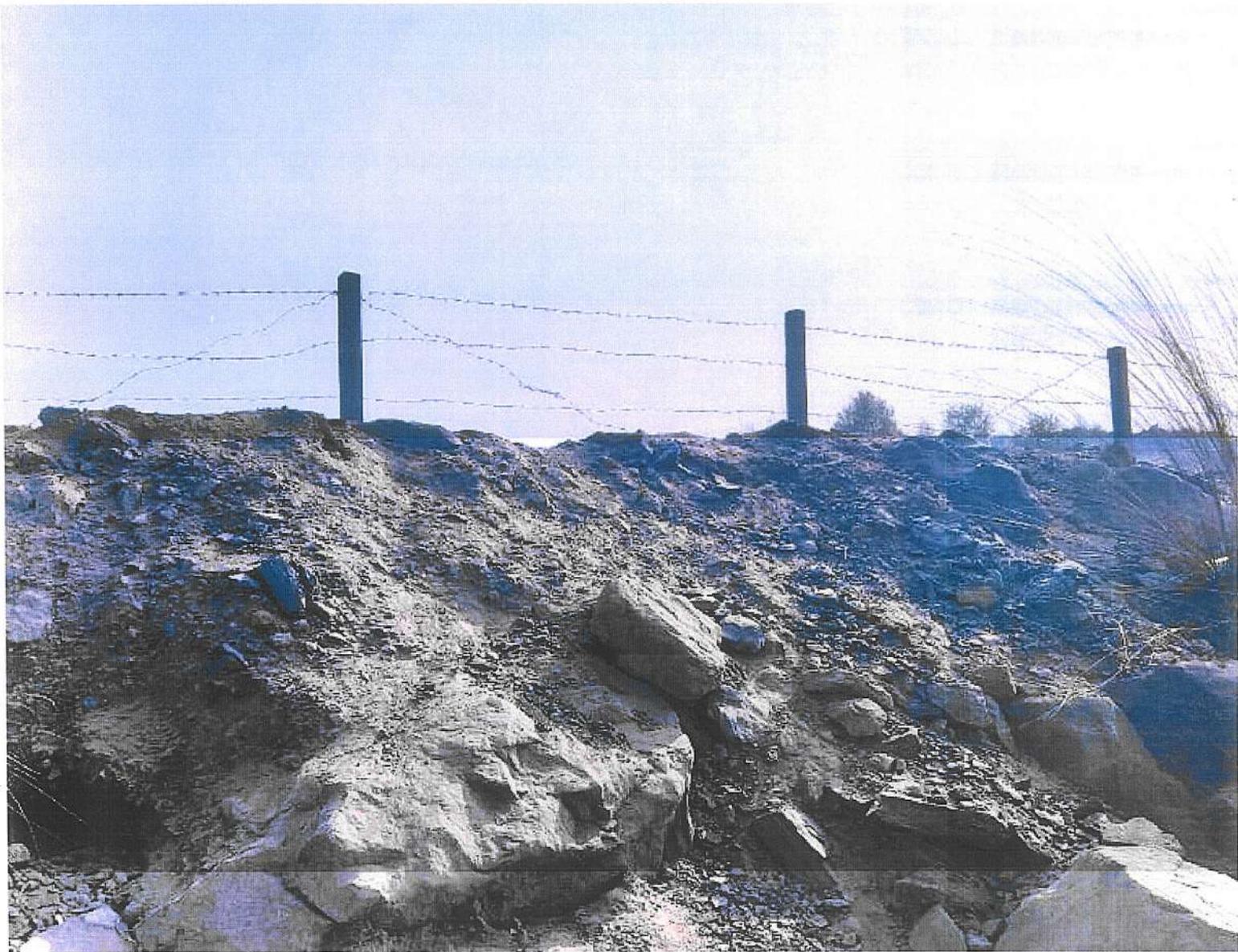
[PAGES 54 TO 105]

*Saptarshi Mukherjee, Advocate
C/o. Fox & Mandal,
Solicitors & Advocates
12, Old Post Office Street,
Kolkata – 700 001.*





NOTARY
Chittaranjan Ghosh
High Court Calcutta
REGN NO- 12804
Exp. 21.12.23
GOVT OF INDIA



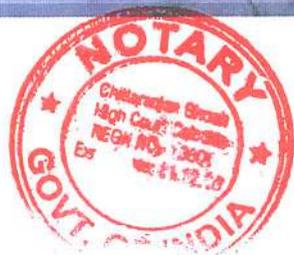
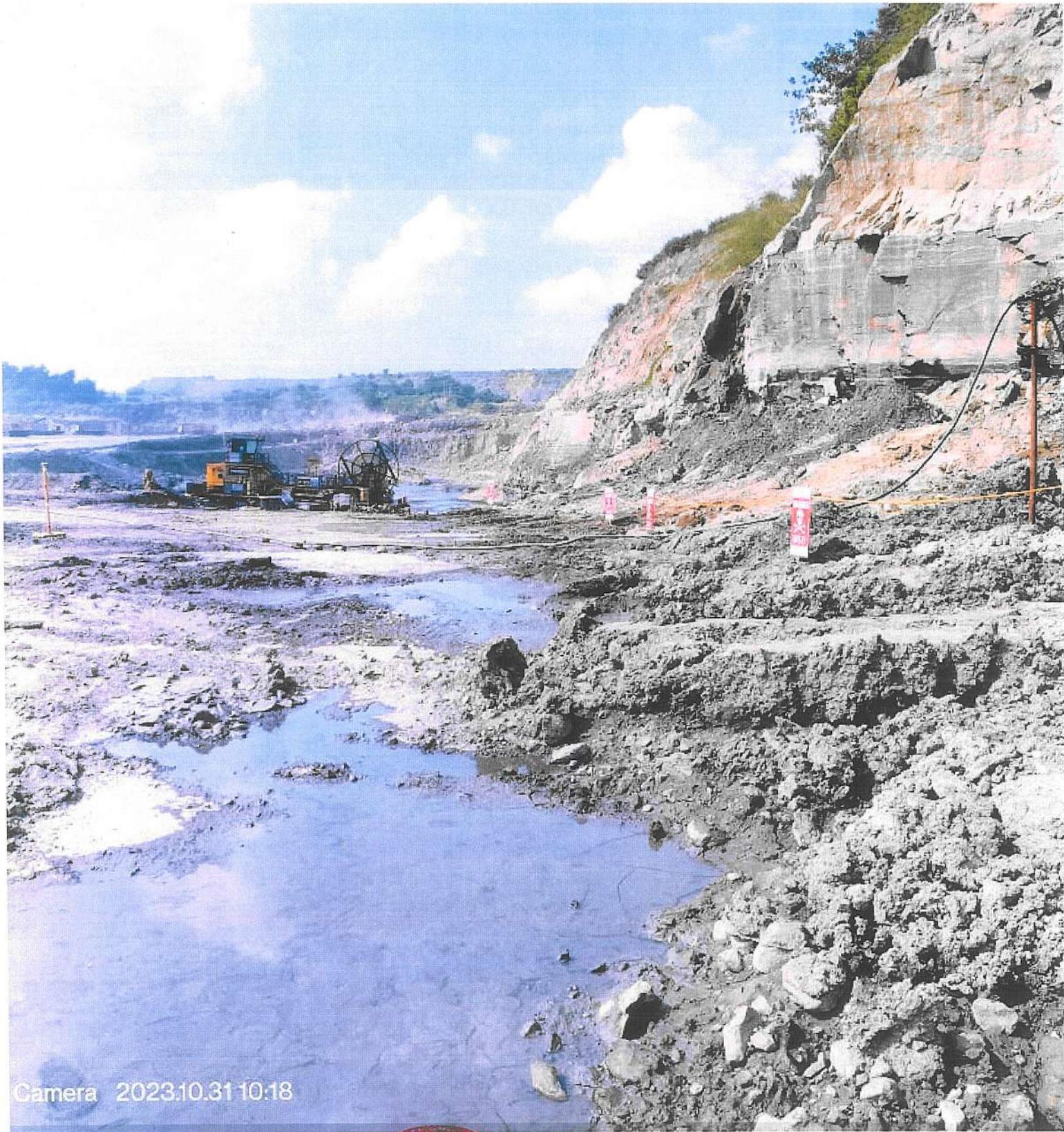








NOTARY
Chittaranjan Ghosh
High Court, Calcutta
REGN. NO. 13809
Est. 1972
GOVT. OF INDIA





**ECL****NARAYANKURI HIGHWALL
KUNUSTORIA AREA, ECL****UNAUTHORISED ENTRY IS
STRICTLY PROHIBITED.**

अनाधिकृत प्रवेश सख्त वर्जित है।
बिना अनुमतिसे प्रवेश कठोरतः निषिद्ध

छा पर चढ़ना
सख्त मना है।



authorised Person
Not Allowed

ARAYAN KURI HIGH WALL PROJECT

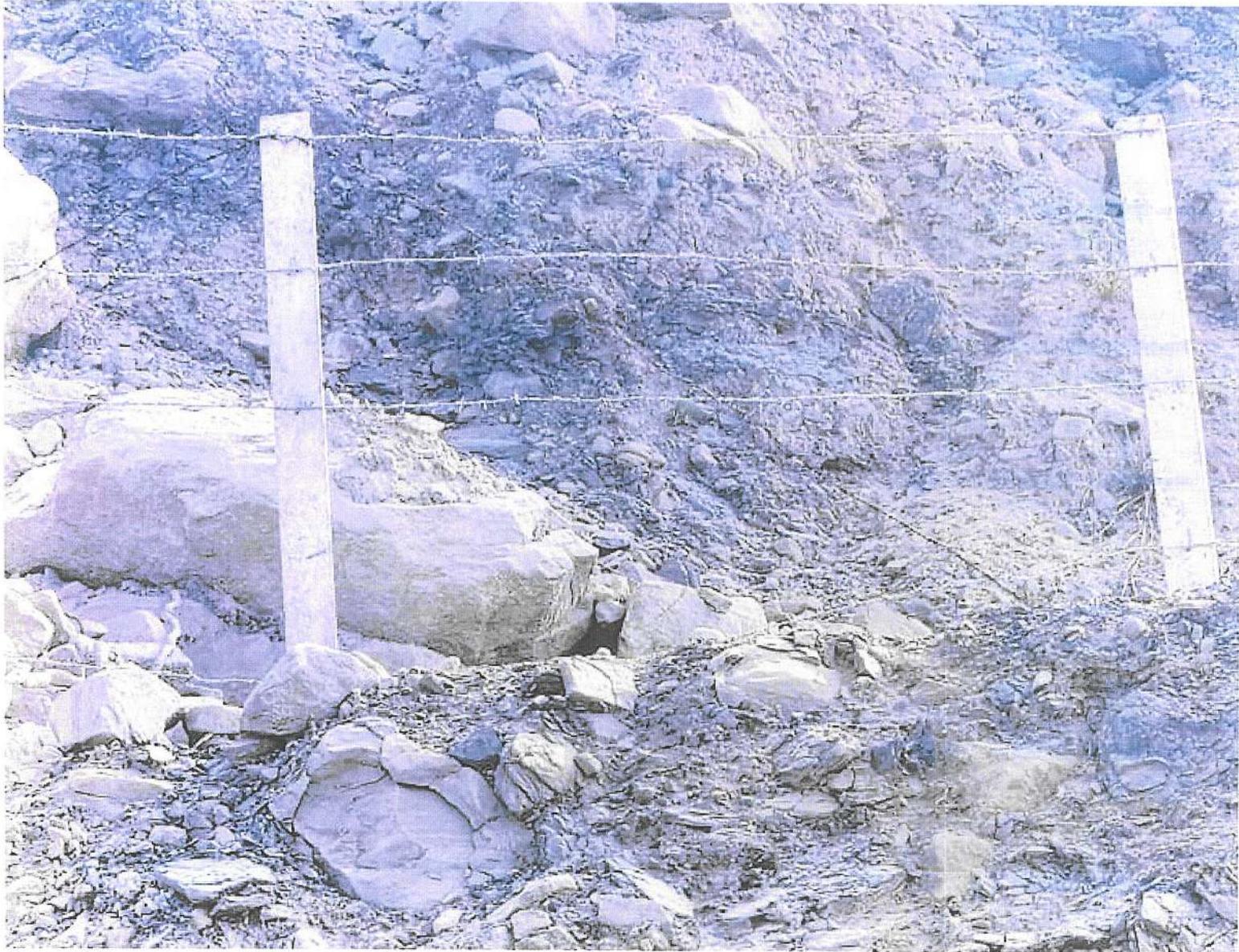




NOTARY
Chittaranjan Ghosh
High Court, Calcutta
REGN NO: 13607
ESTD 21.12.28
GOVT. OF INDIA



NOTARY
Chaturangin Ehoan
High Court, Calcutta
REGN NO. 1380
Est. 1972
GOVT. OF INDIA



NOTARY
Chittaranjan Ghosh
High Court Calcutta
REGN No. 13901
Exp. Mar 23 12 28
GOVT. OF INDIA



Eastern Coalfields Limited
(A Subsidiary of Coal India Limited)
Office of the Chief Manager (M)/Agent
Amritnagar Group of Mines, Kunustoria Area
P.O.- Searsole Rajbari,
Dist.- Paschim Burdwan (W.B.) 713358
CIN- U10101WB1975GOI030295
e-mail ID – pmancknt@gmail.com
An ISO 9001, ISO 14001 & OHSAS 18001 Certified Company

Ref: No. Agent/4100/2023/ 875

Dated: 16/07/2023

To
The Officer In-charge
Ballavpur Outpost
Under Raniganj Police Station
A.D.P.C.
Dist. – Paschim Burdwan (WB)

Subject – Registration of First Information Report

Dear Sir,

Kindly arrange to register a F.I.R. in respect of below noted complaint given in specified proforma –

1. **Complaint/Informant**
 - a) Name - Rajkumar Bandyopadhyaya
 - b) Father's Name - Lt. Ranendranath Bandyopadhyaya
 - c) Address - Office of the Agent, Amritnagar Group of Mines,
P.O.- Searsole Rajbari, Dist. – Paschim Burdwan (WB)
Pin No. – 713358.
 - d) Phone No. - 9434796085
 - e) E-mail - agentagom@gmail.com
2. Name of the Officer assaulted - Sri Aishwarjo Das, S/o Sri Aloke Das, Dy. Manager (Min)
3. Place of Occurrence - Old Egara, Kora Para, Near Sitla Mandir
4. Date and Time of Occurrence - 15.07.2023 at about 07:00 pm
5. Nature of Offence (i.e. theft, burglary, snatching) - Assault of Mines Manager of Narayankuri Highwall Patch
6. Details of known/suspected/unknown with full particulars - Unknown persons (possibly Coal thieves)
7. Contents of the Complaint (in brief) –



Sri Aishwarjo Das, S/o Sri Aloke Das, Dy. Manager (Min) of Narayankuri Highwall Patch of Mahabir ® Colliery working as Safety Officer. As Manager of the Mine was on leave he was given charge of the Mines. On 15.07.2023 he was going from his duties to his residence of Mahabir New Colony using the route via Sitla Mandir, Kora Para old Egara (Concrete Road). Around 07.00 pm, some unknown miscreants stopped him and attacked him with hand and stick and assaulted him using filthy languages with dire consequence. Here it is pertinent to be mentioned that the miscreants are saying "You people calling CISF and Police to seize the Coal taken by us. If you call again CISF and Police then we will see you." Then they thrown him into the bush. However,

he manage to call Sri Tandra Prem Kumar Rajjya, Mining Sirdar of Narayankuri Highwall Project. The above employee and on duty Security Guard immediately rescue him and sent to Bansra Hospital. After given First-aid he was referred and admitted to Central Hospital Kalla.

You are requested to take necessary action in this regard.

Yours faithfully

Rajkumar Bandyopadhyay
 (RAJKUMAR BANDYOPADHYA) k/s/ra,
 Chief Manager (M)/Agent
 Amritnagar Group of Mines

Copy to:

1. Commissioner of Police, ADPC
2. General Manager, Kunustoria Area- for kind information
3. Area Personnel Manager, Kunustoria Area
4. Inspector In charge, Raniganj PS
5. Asst. Commandant CISF, HQ, Setalpur, ECL
6. Area Security In charge, Kunustoria Area
7. CISF Camp In-charge, Kunustoria Area
8. Security In charge, Amritnagar Group of Mines

ok





FIRST INFORMATION REPORT

70

12485

1. District Paschim Bardhaman Sub-Divn. Asansol PS. Raniganj Year 2023 FIR No. 295 Date 16/7/23
2. (i) Act IPC Sections 341/323/325/506/34 Sections x
- (iii) Act x Sections x (iv) Other Acts & sections x
3. (a) General Diary reference : Entry No. 905 Time at 21.15 hr
- (b) Occurrence of Offence : Day Saturday Date 15/07/2023 Time at about 09.00 PM
- (c) Information received Date 16/07/2023 Time at 21.15 hr
- G.D. No. 905 at the Police Station.
4. Type of Information : Written / O/ Typed.
5. Place of Occurrence (a) Direction and Distance from P.S. North West 05 KM (approx)
- (b) Address At Old Egara Korapara near Sitala Mandir P.S. Raniganj Dist Paschim Bardhaman. Beat No.
- (c) In case outside limit of this Police Station, then the name of P.S.
- District x
6. Complainant / Information :
- (a) Name Rajkumar Bandyopadhyay (9434796085)
- (b) Father's / Husband Name lt Ranendranath Bandyopadhyay
- (c) Date / Year of Birth Not noted
- (d) Nationality Indian
- (e) Address Agent of Aramitnagar Group of Mines, P.S Raniganj Dist Paschim Bardhaman
7. Details of known / suspected / unknown / accused / with full particulars Paschim Bardhaman
- (attach separate sheets, if necessary)
- reasons for delay in reporting by the Complainant / Information Unknown persons
8. Particulars of properties stolen / Involved : (Attach separate sheet, if required) x
9. Total value of properties stolen / Involved x
10. Inquest report / U.D. : Case No. , if any x
11. FIR Contents (attach separate sheet, if required) The original typed complaint which is treated as FIR is attached herewith.
12. Action taken since the above report reveals commission of offence(s) u/s 341/323/325/506/34 IPC

registered the case and took up the investigation, directed SI-Partha Dey of Ballampur O.P. under Raniganj P.S. to take up the investigation transferred to P.S. on point of jurisdiction. FIR read over to the Complainant / Information admitted to be correctly recorded and a copy given to the Complainant / Information free of cost.

is on complaint
Signature / Thumb Impression of the Complainant / Informant



S. Sanjivla
Signature of the Officer-in-charge, Police Station with

Name : SUDIP DACHETA
Rank : INSPECTOR OF POLICE
Inspector in Charge of the RANIGANJ P.S.
Raniganj, P.S. dt 16/07/2023
A.D.P.C.

To
The Officer In Charge
Ballavpur out post
Under Raniganj PS (ADPC)

71

SUBJECT- FIR AGAINST MISCREANTS INVOLVED IN COAL THEFT :REG.

Sir,

It is to informed you that on dated 22.07.2023 at about 00:15 hrs, a joint raid was conducted by ECL security, CISF Kunustoria area and local police Ballavpur out post under Raniganj at Narayankuri OCP in which the team seized one toto without bearing registration number loaded with approx. 300 kg coal along with two miscreants namely as 1. Bipon Bauri (29yrs) S/O- Late Haru Bauri, Address- Kashipur danga, PS: Raniganj, Dist: Pachim Bardhaman 2. Sujit Paswan (19 yrs), S/O- Birendra Paswan, Address- Girjapara, PS:Raniganj, Dist: Pachim Bardhaman. Hence one toto without bearing registration number loaded with approx. 300 kg coal along with two miscreants namely as Bipon Bauri and Sujit Paswan has been handed over to Ballavpur out post for further legal action against the miscreants.

Hence it is kindly requested you to lodge FIR against the miscreants Bipon Bauri (29 yrs) S/O-Late Haru Bauri, Address-Kashipur danga, PS: Raniganj, Dist: Pachim Bardhaman and Sujit Paswan (19 yrs), S/O- Birendra Paswan, Address-Girjapara, PS: Raniganj, Dist: Pachim Bardhaman who are involved in such coal clandestine business.


Rajkumar Bandyopadhyaya
Chief Manager (mining)/Agent
Amritnagar Group of Mines



OFFICE OF THE CAMP IN-CHARGE
CENTRAL INDUSTRIAL SECURITY FORCE
(MINISTRY OF HOME AFFAIRS)

72

24
22/07/23

No. CISF/ECL(S)/KNT/2023-1110

CISF Camp KNT
KUNUSTORIA, Bardhaman (WB)

Date - 22/07/23

To,
The Agent
Amsithagar Callesy

Subject - Requesting to lodge FIR: Reg.

Sir,

It is to inform you that on dated 22/07/23 at about 00:15hrs joint coal raid was conducted at NarayanKuri ocp by CISF KNT team, ECL security and local police in which said team seized one. Toto without registration number loaded with approx 300kg coal along with two miscreants apprehended namely as-

- 1- Bipon Bauri s/o Late Haru Bauri,
age - 29 years
Address - Kashipur Danga, Raniganj and
- 2- Supit Paswan s/o Bisendra Paswan
age - 19 years
Address - Girijapara Raniganj.

which has been handed over to Ballavpur phari under Raniganj Police station for further legal action. Hence, it is requested you to lodge FIR against above mentioned two miscreants in Ballavpur out post under Raniganj police station.
Submitted for kind information please.

Sec - A/L / Agent
for FIR
A



22/07/23
CISF CAMP KUNUSTORIA



Eastern Coalfield Ltd
(A subsidiary of Coal India Ltd)
Office of the Chief Manager (M), Agent
Amritnagar Group of Mines, Kunustoria Area
Dist.-Paschim Bardhaman P.O.-Searsole Rajbari, (W.B), 73
Pin-713358

Ref. No- Agent/ANC/4100/2023/ 960

Date: -28/07/23

To
The inspector in-charge
Raniganj Police Station,
ADPC
Paschim Bardhaman

Sub: -Registration of F.I. R (Under Section 154 CR. PC)

Dear sir,

Kindly arrange to register an F.I.R. in respect of below noted complaint given in specified Performance:

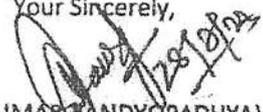
1.Complaint/Informant

- | | |
|------------------|--|
| A. Name | - Rajkumar Bandyopadhyay |
| B. Father's Name | - Lt. Ranendranath Bandyopadhyay |
| C. Address | - Office of the Agent, Amritnagar Colliery,
PO- Searsole, Dist.- Paschim Bardhaman (WB), Pin- 713358, |
| D. Mobile Number | - 9434796085 |
| E. E-Mail | - Rajkumar.goregaon@rediffmail.com |

- 2.Place of Occurrence - Narayankuri OCP
3. Date and time of occurrence - On dated 28/07/23 at about 04:45hrs
4. Nature of Offence (i.e., Theft, burglary, snatching) - Theft
5. Description of stolen property - Coal
6.Details of Known/unknown Accused with full particulars - Approximately 200 to 300 Unknown Miscreants including Ladies & Children of 10 to 15 years of age.
7. Content of the complaint (in Brief) - On 28/07/23 at around 04:45 am approximately 200 to 300 Miscreants entered into Narayankuri OCP and looted a huge quantity of coal from Coal stock of Narayankuri Highwall mining project. The pay loader was in operation during loading of Coal. As the unknown miscreants are entered Narayankuri OCP during this period there is a chance of unwanted incident occurring because of ladies & children among them. This coal theft is occurring on dally basis in the morning 04:30 am to 08:30am and in the afternoon 02:00pm to 05:30pm.

You are hereby requested to take immediate steps to stop this.

Your Sincerely,


(RAJKUMAR BANDYOPADHYA)
Chief manger (Mining)/Agent
Amritnagar Gr, of Mines

Copy to-

1. ADM, Asansol
2. Commissioner of Police, ADPC
3. B.D.O, Raniganj
4. General Manager, Kunustoria Area
5. Commandant, CISF, ECL Hd. QTR
6. Area Personnel Manager, KNT Area
7. Manager, Mahabir(R) Colliery
8. I/C Bailavpur out post
9. Security Inspector KNT Area
10. Security Inspector Amritnagar Gr. Of Mines



Ch. Manager (Min)/Agent
Amrit Nagar Group of Mines
Kunustoria Area. ECL

*Received
Contain not verified
28/07/23*



74

Eastern Coalfields Limited
(A Subsidiary of Coal India Limited)
Office of the Chief Manager (M)/Agent
Amritnagar Group of Mines, Kunustoria Area
P.O.- Searsole Rajbari,
Dist.-Paschim Bardhaman (W.B.) 713358

Ref. No. Agent/4100/2023/1058

Date: - 11/08/2023

To
The Inspector in-charge
Raniganj Police Station
A.D.P.C
Paschim Bardhaman

Sub: FIR

Dear Sir,

As you know that huge numbers of persons including ladies & children are entering the Narayankuri O.C.P everyday for coal theft and for which we have informed you many times. Co-operation from your side what we have received so far is really appreciable & admirable, But now in last few days the numbers have been increased many times and more importantly they are getting closer to movable parts of running machine, needless to mention that this is increasing the chance of serious accident.

I once again request you to take adequate steps to stop this.

Yours Sincerely,

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.

(RAJKUMAR BANDOPADHYA)
S/o Lt Ranendranath Bandyopadhyaya
Chief Manager (Mining)/Agent
Amritnagar Group of Mines
Mob No: 9434796085



Copy To:

1. ADM, Asansol
2. Commissioner of Police, ADPC
3. B.D.O, Raniganj
4. General Manager, Kunustoria Area
5. Commandant(CISF), ECL HQ, Seetalpur
6. Area Personnel Manager, KNT Area
7. Manager, Mahabir (R) Colliery
8. I/C, Ballavpur Out Post under Raniganj P.S
9. Security in charge, KNT Area
10. Security Inspector, Amritnagar Group of Mines





Eastern Coalfields Limited
(A Subsidiary of Coal India Limited)
Office of the Chief Manager (M)/Agent
Amritnagar Group of Mines, Kunustoria Area
P.O.- Searsole Rajbari,
Dist.-Paschim Bardhaman (W.B.) 713358

75

Ref. No. Agent/4100/2023/ 4164

Date: - 24/08/2023

To
The Inspector in-charge
Raniganj Police Station
A.D.P.C
Paschim Bardhaman

Sub: Theft of National property at Narayankuri project by Outsider.

Dear Sir,

Please refer to our earlier communication ref. no Agent/4100/2023/875 dated 16/07/2023, Agent/ANC/4100/2023/960 dated 28/07/2023 & Agent/4100/2023/1058 dated 11/08/2023. This is to inform you that it has not stopped as on date rather it is on increasing trend which is clear from the attached photographs of today's incidence happened during wee hours. This is not only theft of National property but also it endangers the safety of people. This can only be stopped with adequate steps from local administration.

I request you to kindly do the needful to stop this.

Yours Sincerely,

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.

(RAJKUMAR BANDOPADHYA)

S/o Lt Ranendranath Bandyopadhyaya
Chief Manager (Mining)/Agent
Amritnagar Group of Mines
Mob No: 9434796085

Copy To:

1. ADM,Asansol
2. Commissioner of Police, ADPC
3. B.D.O, Raniganj
4. General Manager, Kunustoria Area
5. Commandant(CISF), ECL HQ, Seetalpur
6. Area Personnel Manager, KNT Area
7. Manager, Mahabir (R) Colliery
8. I/C, Ballavpur Out Post under Raniganj P.S.

Content received but not verified

25/8/23
Raniganj P. S. ADPC
Paschim Bardhaman





ECL

Eastern Coalfields Limited

(A Subsidiary of Coal India Limited)

Office of the Chief Manager (M)/Agent
Amritnagar Group of Mines, Kunustoria Area
P.O.- Searsole-Rajbari, Dist.- Paschim Bardhaman
(W.B.) PIN - 713358

Ref. No- Agent/ANC/2023/ 1515

Date: 06/10/2023

The Inspector in-charge
Raniganj Police station
ADPC, 713347
Paschim Bardhaman

Sub:- Regarding illegal rat holes dozing/fill up at Narayankuri Highwall project.

Dear sir,

Please refer your letter no 1490 dated 06/10/2023. This is to inform you that the holes have been filled up completely but the nos of miscreants are too many to be controlled by our reasonable numbers of guards. These miscreants are attempting to clear the packed materials to do illegal activities. It clearly shows that there are lots to done to ensure adequate law & order on and around Narayankuri Highwall Project. The said matter has been highlighted many a times but adequate steps are still expected.

I once again request you to please do the needful in this matter
Thanking you.

Yours Faithfully

(RAJKUMAR BANDOPADHYAY)
Ch. Manager/Agent
Amritnagar Gr. Of Mines
Mob: 9434796085

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.

Forwarded for kind information:

1. SDM, Asansol Sadar
2. Commissioner of Police, ADPC
3. BDO, Raniganj
4. Sabnapati, Egara Panchyat

Ch. Manager/Agent
Amritnagar Gr. Of Mines

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.

Forwarded for kind information:

1. General Manager, Kunustoria Area
2. APM, Kunustoria Area
3. CISE IC, Kunustoria Area
4. Security Incharge, Kunustoria Area
5. Security Incharge, Amritnagar Outpost



Ch. Manager/Agent
Amritnagar Gr. Of Mines

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.

Received Contol
not verified
09/10/23
at 20:30h



ECL

Eastern Coalfields Limited

77

Eastern Coalfields Limited

(A Subsidiary of Coal India Limited)

Office of the Chief Manager (M)/Agent

Amritnagar Group of Mines, Kunustoria Area

P.O.- Searsole-Rajbari, Dist.- Paschim Bardhaman

(W.B.) PIN - 713358

Ref. No- Agent/ANC/2023/1559

Date: 12.10.2023

To,
The Inspector in-charge
Raniganj Police station
ADPC, 713347
Paschim Bardhaman

Sub: - Information regarding incident at Narayankuri Highwall project on dated 11.10.2023. (FIR)

Dear sir,

On dated 11.10.2023 it has been reported that some miscreants entered the Narayankuri Mines premises with the motive of coal theft. After chase by our security personnel the thieves fled away. This type of episode is increasing day by day and since the mine is in operation there is chance of life threat.

Your kind intervention in the matter is required so as to curb such activities.

Thanking you.

Yours Sincerely

(Signature)
12/10/2023
(PIUSH TEWARY)
S/O Lt. Lal Gopal Tewary
Ch. Manager/Agent
Amritnagar Gr. Of Mines
Mob: 9434795450

Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.



Received
(Signature)
12/10/2023





ECL

Eastern Coalfields Limited

Eastern Coalfields Limited

(A Subsidiary of Coal India Limited)

Office of the Chief Manager (M)/Agent

Amritnagar Group of Mines, Kunustoria Area

P.O.- Searsole-Rajbari, Dist.- Paschim Bardhaman

(W.B.) PIN - 713358

78

Ref.No:- Agent/ANC/4100/2023/1568

Date- 14/10/2023

To
The Inspector in-charge
Raniganj Police Station,
A DPC, Paschim Bardhaman
PIN-713347

Sub: Registration of FIR (Under Section 154 CR.PC)

Dear Sir,

Kindly arrange to register an F.I.R.in respect of below noted complaint given in specified Performa:

1. Complaint/Informant

A. Name - PIJUSH TEWARY
B. Fathers Name - Lt Lalgopal Tewary
C. Address - Office of the Agent, Amritnagar Colliery, PO- Searsole,
Dist- Paschim Bardhaman (WB), Pin-713358
D. Ph No - 9434795450
E. E-mail - pijush.tewary1963@gmail.com

2. Place of occurrence

- Office premises of Narayankuri Highwall project

3)Date and time of occurrence

- 14.10.2023 at about 09:38am

4)Nature of offence

(i.e.theft,burglary,snatching)

- Illegally stop all the working of mines & demonstration by villagers

5)Description of stolen property

- Nil

6)Details of known/unknown

Accused with full particulars

- Local villagers (unknown)

7) Content of the Complaint (in brief)-

It is reported that on dated 14.10.2023 at about 09:38am many nos of unknown persons (local villagers) gather/demonstrate in aggressive mood at office premises of N.K. High Wall Project and forcefully stopped all the mines work due to this production hampered.

You are requested to look into this matter & take necessary steps as per law.

Yours sincerely

[Signature]
14/10/2023

(PIJUSH TEWARY)

Chief Manager (Mining)/Agent

Amritnagar Group of Mines

Ch. Manager (Min.) Agent

Amritnagar Group of Mines

Kunustoria Area, E.C.L.

Copy to:

1. General Manager, Kunustoria Area
 2. Area Personnel Manager, Kunustoria Area
 3. I/C, Ballavpur Outpost under Raniganj P.S.
 4. Area Security Inspector, Kunustoria Area
 5. Security Inspector, Amritnagar Group of Mines
 6. CISF Camp in-charge, KNT Area
- } For kind information





भारतीय डाक
India Post

RM650732811IN IVR:828765073282
RL SEARSULE RAJWARI SO <713358>
Counter No:1,20/07/2023,12:18
To:THE ASST COMM,HP SETALPUR
PIN:713333, Disergarh SO
From:RAJKUMAR BA,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732818IN IVR:828765073281
RL SEARSULE RAJWARI SO <713358>
Counter No:1,20/07/2023,12:18
To:THE CHIEF OF ,EVELYN LODGE
PIN:713304, U C Usaha SO
From:RAJKUMAR BA,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732811IN IVR:828765073282
RL SEARSULE RAJWARI SO <713358>
Counter No:1,20/07/2023,11:59
To:THE OFFICE OF ADMINISTRATIVE D
PIN:713306, Raakrishna Mission SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



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India Post

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India Post

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M:10gms
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Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

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To:THE OFFICE OF ,EVELYN LODGE
PIN:713304, U C Usaha SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732811IN IVR:828765073282
RL SEARSULE RAJWARI SO <713358>
Counter No:1,25/08/2023,11:54
To:OFFICE OF THE EVELYN LODGE
PIN:713304, U C Usaha SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732818IN IVR:828765073281
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Counter No:1,25/08/2023,12:44
To:OFFICE OF THE EVELYN LODGE
PIN:713304, U C Usaha SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:20gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732811IN IVR:828765073282
RL SEARSULE RAJWARI SO <713358>
Counter No:1,25/08/2023,11:44
To:OFFICE OF THE ADMINISTRATIVE D
PIN:713306, Raakrishna Mission SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)



भारतीय डाक
India Post

RM650732811IN IVR:828765073282
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Counter No:1,25/08/2023,11:59
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PIN:713304, U C Usaha SO
From:RAJ KUMAR B,CHIEF MANAGER (H
M:10gms
Amt:22.00(Cash)
<Track on www.indiapost.gov.in>
Dial:18002668888 (Near Posts, Stay Safe)

भारतीय डाक



India Post

RW6507676131H IVR:82876507259

RL SEARSULE RAJBARI SO <713358

Counter No:1,19/09/2023,12:36

To:DISTRICT HEAD, KANYAPUR ASANDEL

Pin:713305, Ramkrishna Mission SO

From:CHIEF MANAG, AMRITNAGAR GROUP

Wt:20gms

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

RW6507676001H IVR:82876507675

RL SEARSULE RAJBARI SO <713358

Counter No:1,19/09/2023,12:36

To:KAPPADITHA CH, HINDIA INDUSTRIAL

Pin:713305, Ramkrishna Mission SO

From:CHIEF MANAG, AMRIT NAGAR GROUP

Wt:20gms

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

RW6507675951H IVR:82876507675

RL SEARSULE RAJBARI SO <713358

Counter No:1,19/09/2023,12:36

To:DISTRICT HEAD, KANYAPUR ASANDEL

Pin:713305, Ramkrishna Mission SO

From:CHIEF MANAG, AMRIT NAGAR GROUP

Wt:40gms

Amt:27.00(Cash)

<Track on www.indiapost.gov.in>

भारतीय डाक



India Post

RW6507250911H IVR:82876507259

RL SEARSULE RAJBARI SO <713358

Counter No:1,09/08/2023,12:58

To:THE DM, KANYAPUR ASANDEL

Pin:713341, Kanyapur SO

From:CHIEF MANAG, AMRITNAGAR GROUP

Wt:25gms

Amt:27.00(Cash)

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<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

RW6507251051H IVR:82876507259

RL SEARSULE RAJBARI SO <713358

Counter No:1,09/08/2023,12:58

To:LIC INDIA, WEST END G T RD

Pin:713301, Asansol HO

From: MANAGER, AMRITNAGAR CILLI

Wt:15gms

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>

भारतीय डाक



India Post

RW6507249921H IVR:82876507249

RL SEARSULE RAJBARI SO <713358

Counter No:1,09/08/2023,12:58

To:THE BDD, PANISAYER MORE

Pin:713358, Searsole Rajbari SO

From: MANAGER, AMRITNAGAR CILLI

Wt:15gms

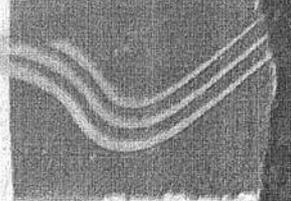
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<Track on www.indiapost.gov.in>



81

भारतीय डाक



India Post

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Counter No:1,30/10/2023,12:26

To:SDM.ASL SADAR

PIN:713301, Asansol HO

From:AGENT AMRIT.AMRITNAGAR CIL

Wt:20gms,REG=17.0

Amt:22.00(Cash)

<Track on www.indiapost.gov.in>

RW673419829IN IVR:8287673419829

RL SEARSOLE RAJBARI SO <713358>

Counter No:1,01/11/2023,12:18

To:ADM O D DM AD,ADMINSTNG BUILDIN

PIN:713305, Ramkrishna Mission SO

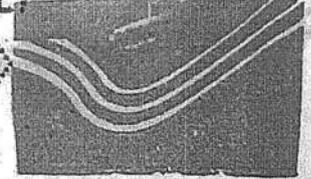
From:CHIEF MANAG,AMRITNAGAR GR MI

Wt:20gms,REG=17.0

Amt:25.96(Cash)Tax:3.96

<Track on www.indiapost.gov.in>

भारतीय डाक



India Post



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Counter No:1.28/12/2023.12:17
To:OFFICE OF THE,ADMINISTRATIVE B
PIN:713305, Ramkrishna Mission SO
From:RAJ KUMAR B,AMRIT NAGAR GROU
Wt:10gms,REG=17.0
Amt:25.96(Cash)Tax:3.96
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>



82

RW673428635IN IVR:82876734286
RL SEARSOLE RAJBARI SO <713358
Counter No:1.28/12/2023.12:17
To:OFFICE OF THE,EVELYN LODGE
PIN:713304, U C Danga SO
From:RAJ KUMAR B,AMRIT NAGAR GROU
Wt:10gms,REG=17.0
Amt:25.96(Cash)Tax:3.96
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<Dial 18002666868> <Wear Masks, Stay Safe>

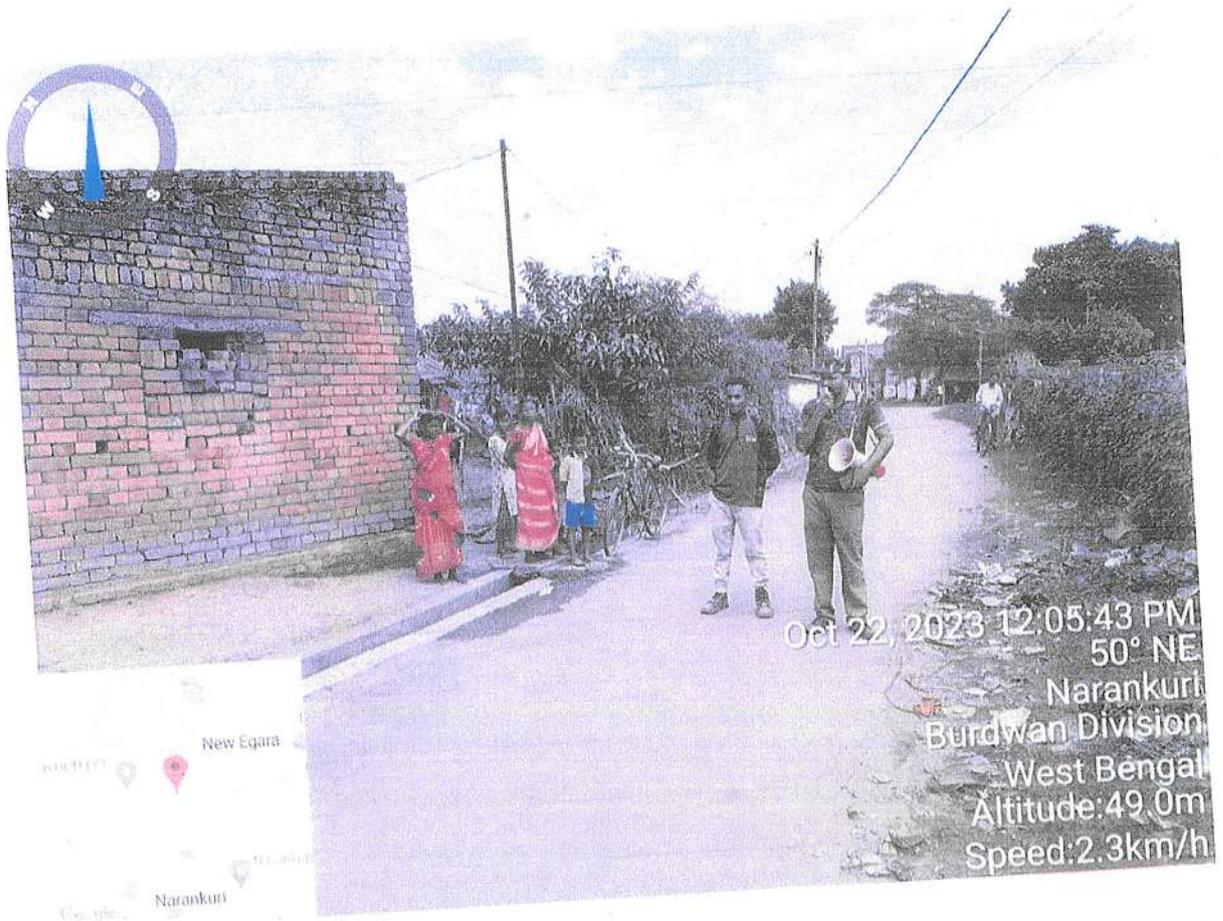


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PIN:713305, Ramkrishna Mission SO
From:RAJ KUMAR B,AMRIT NAGAR GROU
Wt:15gms,REG=17.0
Amt:25.96(Cash)Tax:3.96
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<Dial 18002666868> <Wear Masks, Stay Safe>



RW673428627IN IVR:82876734286
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Counter No:1.28/12/2023.12:17
To:COMMISSIONER ,ADPC EVELYN LODG
PIN:713304, U C Danga SO
From:RAJ KUMAR B,AMRIT NAGAR GROU
Wt:15gms,REG=17.0
Amt:25.96(Cash)Tax:3.96
<Track on www.indiapost.gov.in>





শ্রীমতী দুর্গেশ্বরী দেবীকে পালতে শ্রীমতী প্রমোদাঙ্গী দেবী কন্যা জন্মেছেন

শ্রী. দে. শ্রী. দুর্গেশ্বরী দেবী (পিতা) এবং শ্রী. দে. শ্রী. প্রমোদাঙ্গী দেবী (মাতা) এর মিলিত সন্তান হিসেবে শ্রী. দে. শ্রী. দুর্গেশ্বরী দেবী কন্যা জন্মেছেন।

শ্রীমতী দুর্গেশ্বরী দেবী কন্যা জন্মেছেন

শ্রী. দে. শ্রী. দুর্গেশ্বরী দেবী (পিতা) এবং শ্রী. দে. শ্রী. প্রমোদাঙ্গী দেবী (মাতা) এর মিলিত সন্তান হিসেবে শ্রী. দে. শ্রী. দুর্গেশ্বরী দেবী কন্যা জন্মেছেন।



ছয় থেকে
বিনা ব্যা
বিকলাঙ্ক
প্রাথমিক



শ্রী সুরেন্দ্র চন্দ্র বসুকে প্রদত্ত ভাড়াবাড়ির মূল স্মারক .

এ প্র. এই স্মারক (অনুলিপি) এই মর্মে প্রমাণিত যে এই স্মারকটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক এবং এটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে।

এই স্মারকটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে এবং এটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে।

স্বাক্ষরিত: ১৯৫৬ খ্রিঃ ১২ মাস ১৫ তারিখ

এই স্মারকটি সর্বদা প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে

এই স্মারকটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে এবং এটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে।

এই স্মারকটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে এবং এটি প্রদত্ত ভাড়াবাড়ির মূল স্মারক হিসেবে ব্যবহৃত হইবে।

স্বাক্ষরিত: ১৯৫৬ খ্রিঃ ১২ মাস ১৫ তারিখ

The security Meeting was held on 29/06/2022 in
Present of Agent, Amritnagar UP of mines, Sr. Manager
NKOP Project Mahabir @ Colliery, Manager Mahabir @ Colliery
Security I/C, Amritnagar UP of Mines, CISF Camp In-charge
Kunustonia, Ballappur IP security I/C, Area Security
In-charge, KINT meca. During this meeting some points
discuss and some instruction/order mention below.

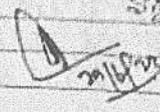
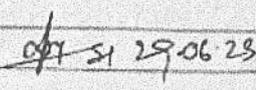
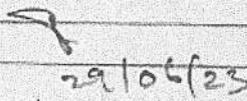
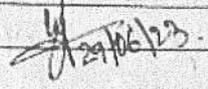
- ① The agent demanded that the thieves be caught &
handover to the Police station.
- ② The Local Police demanded that manpower
should be increased at the Project & sufficiency
lights & fencing should be arranged.
- ③ When the information of theft is given by
Narayankuri whatsapp group, the security I/C of
Amritnagar UP of mine immediately inform
the Ballappur IP, CISF KINT, KINT Area security
In-charge.
- ④ The Agent of Amritnagar UP of Mines will
arrange the vehicle for security purposes.
- ⑤ Joint operation should be done
one day per week.
- ⑥ Security of Narayankuri will give
information as soon as possible the Theft
is seen, so as not to be late.



Held on - 29/06/2023



Signature.

- 1. Agent, Amritnagar group of Mines.  29/6/23
- 2. Sr Manager, NKOP project - Mahabir (R) Colliery.  29/6/23
- 3. Manager, Mahabir (R) Colliery.  29/6/23
- 4. I/c, CISF, KNT Area.  29.6.23
- 5. I/c, Ballarpur P.S.  29/06/23
- 6. Area Security in-charge, KNT Area.  29/06/23
- 7. Security I/c., AGOM.  29/06/23.



M. 0012
89

12/24/22, 1:55 PM

Application Status

Old Application Ref No:

Date: 23/12/2022

Application Id: 237884

Mine Code: 010815

Submitted

Name Of The Mine: Mahabir Colliery

Mine Address: Office of Manager Raniganj

Subject: Under (Reg 6) of the (CMR, 2017), Notice of Reopening of narayankuri O.C. Patch hold area of Mahabir (R) colliery of Km Area

Mine User Name: Rajkumar Bandhyopadhyay (Agent)

Mine User Address: Kunustoma Area Township Topai, Bardhaman Pincode No: 713362

Physical Document List

Application Submitted

Note: Your Application will be processed only after receipt of all the offline / online

THIS IS A COMPUTER-GENERATED DOCUMENT AND IT DOES NOT REQUIRE
THIS DOCUMENT SHALL NOT BE INVALIDATED SOLELY ON THE GROUND THAT
SIGNED.





Pr. no. (4)

90

Eastern Coalfields Limited
(A Subsidiary of Coal India Limited)
Office of the Chief Manager (M)/Agent
Amritnagar Group of Mines, Kunustoria Area
P.O.- Searsole Rajbari,
Dist.-PaschimBurdwan (W.B.) 713358

Ref. No. Agent/4100/2022-23/ 3054

Date: - 23/02/2023

To
The officer in-charge
Ballavpur P.S
Raniganj Police Station

The Camp In-charge
CISF Camp
KNT Area, ECL

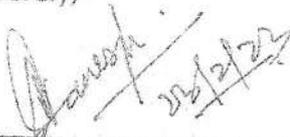
Area Security In-charge
KNT Area, ECL

Sub: Regarding regular night hours patrolling at Narayankuri OCP

Dear Sir,

This is to inform you that in Narayankuri OCP, as we are doing OB removal along with dewatering, so there are chances of possible illegal mining activity. So hereby you are requested to increase the frequency of patrolling specially in night hours.

Yours Sincerely,


23/2/23

(RAJKUMAR BANDOPADHYA)
Chief Manager (Mining)/Agent
Amritnagar Group of Mines
Ch. Manager (Min.) Agent
Amrit Nagar Group of Mines
Kunustoria Area, E.C.L.



Copy To:

1. General Manager, Kunustoria Area – For kind information
2. APM, Kunustoria Area
3. Commandant(CISF), ECL HQ, Seetalpur- For kind information
4. Security Inspector, Amritnagar Group of Mines



90A



Eastern Coalfields Limited
 (A Subsidiary of Coal India Limited)
 CIN- U10101WB1975GO1030295
 Office of the Chief Manager
 (Mining)/Agent
 Amritnagar Group of Mines, Kunustoria
 Area
 P.O.- SearsoleRajbari,
 Dist.- PaschimBardhaman (W.B.) 713358

Ref. no. Agent/ANC/4100/317

Date: 10/5/2023

To
 The Camp in charge
 CISF
 Kunustoria Area

To
 I/C, Ballavpur OP
 Raniganj PS

Subject: Regular patrolling in the leasehold area of Narayankuri OCP to obstruct attempts by unknown mistreatments to reopen the rat holes in Narayankuri OCP.

Dear Sir,

Please refer to your earlier communications regarding rat holes & our response regarding filling of those rat holes. From this one thing is clear that continuous attempts by miscreants are not stopped.

With limited resource it is been extremely difficult to prevent this type of activity which is mostly happening in dark hours. Earlier we have also informed you about difficulties.

This is important to mention here that coal production is going to be started very soon when these activities are expected to increase.

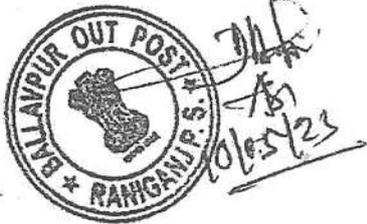
So, I once again request you to increase your patrolling on regular basis, particularly during dark hours to prevent activities.

Yours sincerely,

[Signature]
 Chief Manager (Mining)/Agent
 Amritnagar Group of Mines
 Ch. Manager (Min.) Agent
 Amrit Nagar Group of Mines
 Kunustoria Area, E.C.L.

Copy to:

1. APM, Kunustoria Area
2. The Sr. Commandant, CISF unit, ECL
3. Inspector in charge, Raniganj PS
4. Area Security in charge, Kunustoria Area
5. Manager, Mahabir (R) Colliery
6. Security in charge, Amritnagar Group of Mines





NOTARY
Chittaranjan Ghosh
High Court District
REGD. NO. 1800
Dt. 04.07.20
GOVT. OF INDIA



Eastern Coalfield Limited

(A Subsidiary of Coal India Limited)

OFFICE OF THE AGENT/MANAGER Mahabir (R) Colliery, Kunustoria Area

TO

Mohtiyaj Ansari

HEMM maintenance

DECO

DO's (I).	General Guidelines (at the time of Pre-start of One's Duty)
1	You shall follow this Standard Operating Procedure (SOP) for during driving/operation of tipper/dumper/other machine as assigned to you.
2	You shall strictly adhere to the provisions of the Act, and Rules and Regulations made thereunder and to any Order or Direction issued by the Mine Manager or any Designated Mine Official with a view to safety or convenience of other persons.
3	You shall take care for your own safety and health and that of other persons, who may be affected by your acts, lapses, mistakes and omissions, at work including proper care and use of protective clothing, facilities and equipment placed at your disposal.
4	You shall undertake Self-Assessment & ensure for proper "Pre-duty Rest, Personal Sleep hygiene, timely taking of the prescribed medicine(s), if any etc.
5	You shall do Self-assessment to ensure that you are in a state of "No stress" (Physical & Mental) while performing your duty.
6	You shall be self-committed to all the safety instructions, assess Personal Risk through Take-5 and always stay alert during the duty hours.
7	You shall wear & use PPE as required and follow any pandemic/health emergency related precautions /protocol/guidelines issued.
8	You shall wear right type of Specs prescribed for proper vision (in case you are having poor vision of eyes)
9	You shall mark your attendance (physically at the specified place or by biometric means-if provided) before start of your duty.
10	You shall give notice in case of sickness or lawful absence to your superior official or the manager, as the case may be, so that a substitute can be arranged timely.
11	You shall pay attention and understand the Safety Talks & Safety guidelines properly. If there is any confusion, You shall cleared on the spot itself.
12	You shall carefully & sincerely obtain the right and clear instructions from the Supervisors for the day's assignments. You shall ask questions to get clarified thoroughly about any doubt in respect of your assigned job.
13	You shall report forthwith to an official any situation, which you believe may pose a risk to your safety or health or that of other persons, and which you cannot deal by yourself properly.
14	You shall provide a caution sign whenever you leave your job/work place without fully completing it and You shall report this to your supervisor/officials.
DO's (II).	Attention to be given by the EMPLOYEE prior to start of his actual Job
	you must use PPEs while doing any job
DO's (III-2).	While Performing the Actual Job (Stage-2)
	After getting communicated, you will reach to the place where the HEMM is under b/d with fitter gang assigned by Excavation Engineer
DO's (III-3).	While Performing the Actual Job (Stage-3)
	if fiery zone, overhang or undercut near HEMM under b/d exists, you will move the machinery far from such area and place it on a level ground, if possible



	If any maintenance work is involved where battery connection is necessary, you must use insulated gloves and earthing equipment before working onto it
	You will be engaged in HEMM only after the hydraulic oil in the circuit and radiator fluid become cool
DO's (IV).	While taking a break /rest during duty hours or stopping the jobs for some time due to other reason(s) during the job process:
	If you feel tired, you will take rest only in rest shelter
DO's (V).	At the shift end & after final completion of the work :
	After completion, you will hand over the machinery to the operator, not before checking all safety features are in working conditions or not
DON'Ts (I).	Jobs never to be done during starting of the Job /work initially
	Do not place the machinery near fire, overhang or under cut zone
DON'Ts (II-1).	While Performing the Actual Job (Stage-1)
	Do not engage in radiator work at once if machine is stopped recently or still in start position
DON'Ts (II-2).	While Performing the Actual Job (Stage-2)
DON'Ts (II-3).	While Performing the Actual Job (Stage-3)
DON'Ts (III).	While taking a break /rest during duty hours or stopping the jobs for some time due to other reason(s) during the job process:
	You must not take rest besides or under the HEMM at any situation
DON'Ts (IV).	During final completion of the work/job at the end of the shift
DON'Ts (V).	General Prohibition
	You shall not disobey the lawful instructions of Supervisors/ Shift- In-charge/officer of the Mine.
	You shall not negligently or wilfully do anything likely to endanger life or limb, or negligently or wilfully omit to do anything necessary for the safety of the mine or the persons employed therein.
	You shall not engage in any sort of misadventure and/ or indiscipline, dis-obedience, unruly, riotous behaviour while on duty.
	You shall not enter into any restricted / unauthorised area.
	You shall not go into any part of the mine other than the part in which you are deployed to work or travel.
	You shall not without permission from an official, perform during the shift any duties other than those for which you have been appointed.
	You shall not except with the authority of an official, remove or pass through any fence, barrier or gate, or remove or pass any danger signal / restricted area/ unauthorised area with your tipper /machine while on duty.
	You shall not wear loose outer clothing.
	You shall not sleep while on duty
	You shall not use mobile phones while on duty and or performing the work/job
	You must use all necessary PPE along with a fluorescent jacket and you shall keep a whistle with you always while working /walking near moving machines /HEMMs etc for use to caution the operator of such machineries in case apprehension of emergency /danger to you from those machines /HEMMs.
	You shall not remain in the mine beyond your duty period without permission.

Manager, 22/5/23



Ref. No- ECL/MB/NKHW/SAFETY/2023/

Date: ___/___/2023

95

Traffic Rules and Procedures at Narayankuri Highwall project.

As per DGMS (Cir. Tech. 1/1989), Appendix C

Provided to :

Introduction

The following rules are designed for the safe operation of vehicles in and around the mine. Operators of vehicles shall observe these rules and any other special instructions given by the Mine Manager. The Mine Manager and Officials appointed by him shall ensure that all persons in the mine comply with these Rules.

Rule 1 : Procedures

- (a) A person shall neither drive nor operate vehicle in or about the mine unless authorised to do so for the vehicle or class of vehicles by the Mine Manager.
- (b) A private vehicle shall not be driven within the mine premises unless authorised by the Mine Manager or the official for the time being in-charge of the mine.
- (c) Any driver not regularly working in or about the mine shall request and receive permission to enter the mine premises from Mine Manager or on Official of the mine authorised for the purpose, prior to driving a vehicle within the mine premises, which shall be prominently delineated.

Rule 2 : Speed Limits

- (a) Permanent or temporary speed limits set by the Mine Manager for any area of the mine or any vehicle or class of vehicles shall be adhered to.
- (b) Where visibility or road conditions are poor, a driver shall reduce the speed of his vehicle to the extent necessary to maintain effective control.

Rule 3 : Right of Way

- (a) At inter-sections which are not controlled by traffic signs all drivers should give way to the vehicle on the right, except as stated below:
 - (i) All drivers shall give way to emergency vehicles showing a flashing red light.
 - (ii) Vehicles being used for grading, rolling, watering and repair of roads have right of way over all vehicles except in (1) above. These vehicles will show an amber flashing light.
 - (iii) Light vehicles shall at all times give way to haul trucks and other heavy vehicles.
- (b) The driver of a vehicle having right of way over another vehicle shall not endanger himself or others through insistence on that right if this is likely to cause a collision.





ECL

Eastern Coalfields Limited

Eastern Coalfields

(A Subsidiary of Coal India Ltd.)
Office of the Chief Manager (M)
Amritnagar Group of Mines,
Kunustoria Area P.O.- Searsole-Rajbari,
Dist.- Paschim Bardhaman (W.B.) PIN - 713358

96

Ref. No- ECL/MB/NKHW/SAFETY/2023/

Date: ___/___/2023

Traffic Rules and Procedures at Narayankuri Highwall project.

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(k) The driver shall make sure that the vehicle has adequate clearance, particularly when reversing, parking, passing other vehicles and units or passing stationary and static equipment.

Rule 6 : Overtaking

(a) The driver of a vehicle may overtake any other vehicle with caution provided that: (i) The speed limit is not exceeded,

(ii) There is sufficient visibility of the road ahead,

(iii) The vehicles are clear of any road intersection or junction.

(b) The driver of a heavy vehicle may not overtake another vehicle on an incline unless the overtaken vehicle is travelling at a speed less than 10 km/hour and there is adequate visibility of the road ahead.

(c) No overtaking is permitted in the vicinity of road dividers.

(d) While driving behind a haul truck the driver shall ensure that he is visible in the rear view mirror until he pulls out to overtake.

Rule 7 : Signs

(a) All signs are to be obeyed. If in doubt about the intent or validity of sign, contact an official of the mine, in-charge of the part of the mine, where the sign is displayed.

(b) Temporary signs shall be removed as soon as possible after need for them ceases to exist.

(c) Warning signs are to be noted at all times.

Rule 8 : Mechanical Condition of Vehicles

(a) The driver of each heavy vehicle in use shall at least daily examine his machine to ensure that it is in safe working order and make a written record of the results of such examination.

(b) The driver of any vehicle shall report to his supervisor any defect in the vehicle as well as damage to the vehicle or injury to himself or passengers, or near miss, arising out of a vehicle incident on the mine.

Rule 9 : Definitions

(a) The following vehicles shall be classified as heavy vehicles: —Haul trucks

—Scrapers

—ANFO Trucks

—Fuel & Water Trucks —Wheel Dozers and Loaders —Buses

(b) The following vehicles shall be classified as light vehicles: —Jeeps/Land Rovers/Maruti Gypsies

—Station Wagons.



[Signature]
22/5/23
Manager

Eastern Coalfields Limited
(A subsidiary of Coal India
Limited)



Office of the Agent- Narayankuri
highwall project
Kunustoria area, ECL , ,
Dist-Burdwan, W.B. ,
MERA ECL MERA kunustoria area

98

Ref- ECL/MB/NKHW/MUR/SAFETY/2023/006

प्रति,

नाम :

पदनाम :

खदान नाम : narayankuri highwall project

महाशय,

यह खदान में आपको सौंपे गए HWM मशीन का संचालन कार्य के लिए लागू होने वाली एसओपी है। आप HWM मशीन का संचालन कार्य करते समय निम्नलिखित सुरक्षा प्रक्रिया का पालन करने के लिए जिम्मेदार हैं। आपको क्या करना है और क्या नहीं करना है, उसी के अनुसार पालन करना होगा।

Sl No.	निम्नलिखित सामान्यनियम हैं जिनका आपको पालन करना है
1.	पी.पी.ई का उपयोग
2.	परिवहन नियमों का पालन
3.	उचित दस्तावेज सुनिश्चित करना
4.	आप अधिनियमके प्रावधानों और उसके तहत बनाए गए नियमों और विनियमों का और अन्य व्यक्तियों की सुरक्षा या सुविधा की दृष्टि से खान प्रबंधक या किसी नामित खान अधिकारी द्वारा जारी किए गए किसी भी आदेश या निर्देश का सख्ती से पालन करेंगे।
5.	आप सभी सुरक्षानिर्देशोंके प्रति प्रतिबद्ध रहेंगे, टेक-5 के माध्यम से व्यक्तिगत जोखिम का आकलन करेंगे और ड्यूटी के घंटों के दौरान हमेशा सतर्क रहेंगे।
6.	डोजर का संचालनके दौरान आपको इस मानक संचालन प्रक्रिया (एसओपी) का पालन करना होगा।
7.	जब भी आप अपनी नौकरी/कार्यस्थल को पूरी तरह से पूरा किए बिना छोड़ते हैं तो आप एक चेतावनी संकेत प्रदान करेंगे और आप इसकी सूचना अपने पर्यवेक्षक/अधिकारियों को देंगे।



Hindi



English



Eastern Coal
(A subsidiary of
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MEERA ECL MEERA Kullustoria area

98A

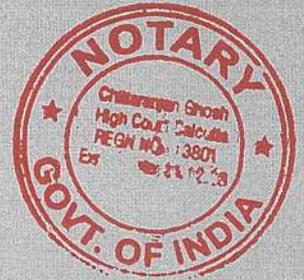
Ref- ECL/MB/NKHW/MUR/SAFETY/2023/006

Per,

Name :

Designation:

Mine Name : narayankuri highwall project



Sir,

This is the SOP applicable to the operation of HWM machine assigned to you in the mine. You are responsible for following the following safety procedure when operating the HWM machine.

You have to follow what to do and what not to do accordingly.

Sl No.	Following are the general rules you have to follow
1.	use of ppe
2.	following transport rules
3.	ensuring proper documentation
4.	You shall strictly comply with the provisions of the Act and the rules and regulations made thereunder and any order or direction issued by the Mine Manager or any designated Mine Officer with a view to the safety or convenience of other persons.
5.	You will remain committed to all safety guidelines, assess personal risk through Take-5 and remain alert at all times during duty hours. You should follow
6.	this Standard Operating Procedure (SOP) while operating the dozer. Will have to follow.
7.	Whenever you leave your job/workplace without completing it completely you will provide a warning signal and you will report this to your Will give to supervisors/officers.



8. आप अपनी और अन्य व्यक्तियों की सुरक्षा और स्वास्थ्य का ध्यान रखेंगे, जो आपके कार्यों, चूकों, गलतियों और चूक से प्रभावित हो सकते हैं

A. निम्नलिखित कार्य विशिष्ट नियम हैं जिनका आपको पालन करना है

क्या करना है	क्या नहीं करना है
बेंचों की जांच करें कि कहीं ढीले पत्थर, दरारें तो नहीं हैं जिसके कारण बेंच/ढलान विफल हो जाता है। उच्च दीवार ढलान कोण 70 डिग्री से अधिक नहीं होना चाहिए। ढीले पत्थरों को साफ करने के लिए खुदाई का प्रयोग करें।	हाईवॉल स्लोप एंगल को 70 डिग्री से अधिक नहीं रखा जाना चाहिए, जिससे मलबे और रोलिंग पत्थरों के गिरने और क्षति से बचा जा सके
मशीनरी की प्री स्टार्ट चेक (कोई भी तेल रिसाव, मशीन के चारों ओर जांच करने के लिए ऑपरेटर और ट्रैक, आरएसी, कटर हेड, और पावर हेड। वाटर पंप।)	पेलोडर द्वारा कटर हेड के लिए अप्रोच पैड तैयार करते समय, किसी भी व्यक्ति को 15 मीटर बरम क्षेत्र के अंदर नहीं जाना है
पीबी कनेक्शन क्षेत्र फिसलन वाले फर्श, उपकरण और फर्श पर टैकल से मुक्त होना चाहिए। किसी भी नली और फिटिंग की जांच करें और फिर उसे कस लें।	एक बार कटर सिर ऊंची दीवार के करीब है, और सभी मोटर शुरू हो गए हैं, कोई भी व्यक्ति किसी मोटर या घूर्णन भागों के करीब नहीं होना चाहिए।
हाईवॉल मशीनरी की पोजिशनिंग चाहे सभी चार ट्रैक को दो फ्रंट ट्रैक के बीच या पीछे के ट्रैक के बीच जमीनी स्तर के अंतर पर 3 डिग्री के भीतर रखा जाए। टीएसएल सर्वेयर द्वारा प्रदान किए गए हेडिंग एंगल के अनुसार उच्च दीवार के साथ चार ट्रैकों का संरेखण एचडब्ल्यूएम को रखा जाना है।	कटर बिट पिट फ्लोर के ठीक ऊपर होने तक शिपर कटर ड्रम नीचे रखें और पावर हेड को कोल सीम के आगे धकेलें, पावर हेड से दूर रहें, पावर हेड या कटर हेड के पास न जाएं
एचडब्ल्यूएम को ऊंची दीवार से कम से कम 15 मीटर दूर रखा जाना चाहिए। HWM के दोनों किनारों पर 40 मीटर तक ऊंची दीवार से 15 मीटर की दूरी पर सेफ्टी बर्म बनाया जाना है।	कटर ड्रम और इकट्टा करने वाले पैन के पास न जाएं जबकि पावर हेड को कोयले की सीम के आगे धकेल दिया जाता है, किसी भी व्यक्ति को पावर हेड के करीब नहीं होना चाहिए।
पेलोडर द्वारा कटर हेड के लिए अप्रोच पैड तैयार करना, तैयारी से पहले साइट तय की जाएगी। पेलोडर द्वारा पिछले होलपैड से कोयला एकत्र किया जाएगा, कोयले को होल एंट्रेस से 15 मीटर तक अनलोड किया जाएगा।	अनधिकृत व्यक्तियों को HWM केबिन में या HWM मशीन के 15 मीटर क्षेत्र के पास अनुमति नहीं दी जानी चाहिए, जबकि मशीन चालू है



8. You will take care of your own safety and health and that of other persons who may be affected by your acts, omissions, errors and omissions



A. The following are work specific rules that you have to follow

What is the plan	what not to do
Check the benches for loose stones or cracks that could cause the bench slope to fail. The high wall slope angle should not exceed 70 degrees. Use an excavator to clear loose stones.	The highwall slope angle should not exceed 70 degrees, to avoid falling and damage by debris and rolling stones
Pre start check of machinery (Any oil leakage, operator to check around the machine and track, RAC, cutter head, and power head. Water pump.)	While preparing approach pad for cutter head by payloader, no person is to go inside 15 meter berm area
The PB connection area must be free from slippery floors, equipment and tackles on the floor. Check and then tighten any hoses and fittings.	Once the cutter head is close to the high wall, and all motors have started, no one should be close to any motor or rotating parts.
Positioning of highwall machinery whether on all four tracks is to be within 3 degrees of ground level difference between the two front tracks or between the rear tracks. Alignment of four tracks along the high wall as per the heading angle provided by TSL Surveyor/HWM is to be placed.	Lower the shear cutter drum until the cutter bit is just above the pit floor and push the power head forward into the coal seam, stay away from the power head, do not go near the power head or cutter head
HWM should be kept at least 15 meters away from a high wall. A safety berm is to be built at a distance of 15 meters from the wall up to 40 meters high on both sides of the	Do not go near cutter drum and collecting pan While the power head is pushed forward to the coal seam, no person should be in close proximity to the power head.
Preparing the approach pad for the cutter head by the payloader, the site will be decided before preparation. Coal will be collected from the previous holepad by payloader, coal will be unloaded up to 15 meters from the hole entrance.	UNAUTHORIZED PERSONS ALLOWED IN HWM CABIN OR NEAR 15 METERS AREA OF HWM MACHINE ? बिना नहीं चाहिए MACHINE IS ON NOTARY ?



<p>उतारे गए कोयले को पीएल की बाल्टी से समतल किया जाएगा। पीएल की गति 20 किमी प्रति घंटे से अधिक नहीं होगी। पीएल की आवाजाही से पहले सभी छोटे बोल्टर हटाए जाएंगे।</p>	
<p>लोडर से सुरक्षित कार्य दूरी बनाए रखें और व्हील लोडर ऑपरेटर का मार्गदर्शन करने के लिए हैंड सिग्नल द्वारा लोडर ऑपरेटर के साथ निरंतर संचार बनाए रखें</p>	
<p>कटर सिर को ऊंची दीवार की ओर धकेलते समय, मशीन के संचालन शुरू करने के बारे में हमेशा कटर सिर से दूर रहें, ऑपरेशन शुरू होने पर सार्वजनिक संबोधन प्रणाली में घोषणा करें।</p>	
<p>एक बार कटर सिर ऊंची दीवार के करीब है, सभी मोटर शुरू करें, ग्राउंड मैन या तो स्टैगर स्किड पर या मशीन से दूर होना चाहिए।</p>	
<p>HWM ऑपरेटर के साथ निरंतर संचार। ईसीएम और बीपीएम बंद होना चाहिए। केवल अधिकृत व्यक्ति का संचालन क्षेत्र। नया होल कटर शुरू करते समय कोयला सीम की पूरी ऊंचाई तक नहीं बढ़ना चाहिए। न्यूनतम 0.3 मीटर छत के कोयले को 1 पुश बीम तक बरकरार रखा जाना चाहिए, खनन का समय एक-एक पीबी पावर हेड पर कनेक्ट होता है और इसे धक्का देता है।</p>	

Signature
8/9/2023

सुरक्षा अधिकारी



Signature
8/9/2023

खदानप्रबंधक

~~100A~~

The unloaded coal will be leveled with PL bucket. The speed of PL will not exceed 20 kmph. All small boulders will be removed before movement of PL.

Maintain safe working distance from loader and maintain constant communication with loader operator by hand signals to guide wheel loader operator

When pushing the cutter head towards a high wall, always stay away from the cutter head
When starting the operation of the machine, announce in the public address system when the operation starts.

Once the cutter head is close to the high wall, start all motors, the ground man should be either on a stagger skid or away from the machine.

Continuous communication with HWM operator. ECM and BPM should be off.

Area of operation for authorized persons only. When starting a new hole cutter should not extend to the full height of the coal seam. Minimum 0.3 meter of roof coal should be retained up to 1 push beam, at the time of mining one-by-one PB connect on power head and push it.



Eastern Coalfields Limited
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Office of the Agent- Narayankuri
highwall project
Kunustoria Area ECL , ,
Dist-Burdwan, W.B. ,
MERA ECL MERA Kunustoria Area

Ref- ECL/MB/NKHW/MGR/SAFETY/2023/005-

101

प्रति,

नाम :

पदनाम :

खदाननाम : Narayankuri Highwall Project

महाशय,

यह खदान में आपको सौंपे गए लोडर का संचालन कार्य के लिए लागू होने वाली एसओपी है। आप लोडर का संचालन कार्य करते समय निम्नलिखित सुरक्षा प्रक्रिया का पालन करने के लिए जिम्मेदार हैं आपको क्या करना है और क्या नहीं करना है, उसी के अनुसार पालन करना होगा।

SI No.	निम्नलिखित सामान्यनियम हैं जिनका आपको पालन करना है
1.	पी.पी.ई का उपयोग
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3.	उचित दस्तावेज सुनिश्चित करना
4.	आपअधिनियमकेप्रावधानोंऔरउसकेतहतबनाएगएनियमोंऔर विनियमों का और अन्य व्यक्तियों की सुरक्षा या सुविधा की दृष्टि से खान प्रबंधक या किसी नामित खान अधिकारी द्वारा जारी किए गए किसी भी आदेश या निर्देश का सख्ती से पालन करेंगे।
5.	आपसभीसुरक्षानिर्देशोंकेप्रतिप्रतिबद्धरहेंगे, टेक-5 के माध्यम से व्यक्तिगत जोखिम का आकलन करेंगे और ड्यूटी के घंटों के दौरान हमेशा सतर्क रहेंगे।
6.	लोडर का संचालनके दौरान आपको इस मानक संचालन प्रक्रिया (एसओपी) का पालन करना होगा।
7.	जब भी आप अपनी नौकरी/कार्यस्थल को पूरी तरह से पूरा किए बिना छोड़ते हैं तो आप एक चेतावनी संकेत प्रदान करेंगे और आप इसकी सूचना अपने पर्यवेक्षक/अधिकारियों को देंगे।
8.	आप अपनी और अन्य व्यक्तियों की सुरक्षा और स्वास्थ्य का ध्यान रखेंगे, जो आपके कार्यों, चूकों, गलतियों और चूक से प्रभावित हो सकते हैं।



Eastern Coalfields Limited
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Office of the Agent- Narayankuri
highwall project
Kunustoria Area ECL , ,
Dist-Burdwan, W.B. ,
MERA ECL MERA Kunustoria Area

Ref- ECU/MB/NKHW/MHR/SAFETY/2023/005-

~~101A~~

Per,

Name :

Designation :

Mine Name: Narayankuri Highwall Project

Sir,

This is the SOP applicable to the operation of loader assigned to you in the mine. You are responsible to follow the following safety procedure while operating the loader. You must follow the do's and don'ts accordingly.

Sl. No.	Following are the general rules you have to follow
1.	use of ppe
2.	following transport rules
3.	ensuring proper documentation
4.	You shall strictly observe the provisions of the Act and the rules and regulations made thereunder and any order or direction issued by the Mine Manager or any designated Mine Officer with a view to the safety or convenience of other persons. would follow.
5.	You will remain committed to all safety guidelines, conduct personal risk assessment through Take-5 and remain alert at all times during duty hours. You should
6.	follow this Standard Operating Procedure (SOP) while operating the loader. Have to follow.
7.	Whenever you leave your job/workplace without completing it completely you will provide a warning signal and you will report the same to your supervisor/authorities.
8.	You may be affected by your actions, omissions, errors and omissions with due regard to your own safety and health and that of other persons.



क्या करना है	क्या नहीं करना है
प्रबंधक द्वारा सक्षम एवं अधिकृत व्यक्ति को ही पेलोडर द्वारा लोडिंग के कार्य में लगाया जाएगा।	भारी वषट्क बाद उन्पकेकिनारेको अवश्य ही ठीक कर लें। लोड क्षेत्र में पेलोडर की जहाँ-तहाँ खड़ा न करें।
पेलोडर ऑपरेटर सुरक्षा सामग्री (PPE) का इस्तेमाल अवश्य करेंगे।	पेलोडर ऑपरेटर अपनी मशीन पर किसी भी अनाधिकृत व्यक्ति को बैठने या चलाने नहीं देगा।
ट्रक लोडिंग का कार्य लोडिंग सुपरवाइजर के देखरेख में ही किया जाएगा।	एक पेलोडर जहाँ लोडिंग का कार्य कर रहा है, उसके 30 मीटर की परिधि के अन्दर किसी अन्य व्यक्ति को जाने की अनुमति नहीं होगी।
पेलोडर ऑपरेटर द्वारा कोल स्टोक यार्ड में मशीन लगाने से पहले स भी सुरक्षा प्रणाली (जैसे ब्रेक, स्टेरिंग मेकानिज्म गियर हॉर्न, ए. भी ए इत्यादि) ठीक ढंग से काम कर रही है या नहीं इससे सुनिश्चित कर लेंगे।	जब चालक पेलोडर चालू कर रहा हो तो यह सुनिश्चित कर लेंगे कि कोई व्यक्ति अ पीछे एवं नीचे बैठा था, सो या हु आन हो एवं आगे बढ़ाने के समय दो बार हॉर्न बजाएगा तथारियर्स कर ते स यतीन बार बजा कर सूचित करेगा ताकि आस-पास के व्यक्ति संचत हो जाएँ।
एक पेलोडर जहाँ लोडिंग का कार्य रहा है, यहाँ के 30 मीटर के बाहर ही दूसरे पेलोडर कार्य पर लगाया जाएगा। यह जिम्मे दारी लोडिंग सुपरवाइजर की होगी।	पेलोडर ऑपरेटर कभी भी टिपर में कोयला इस्तरह से नहीं भरेगा जिसमें कोयला ट्रक को बोर्डी के बाहर या ऊपर तक लोड हो जहाँ पेलोडर द्वारा लोडिंग का कार्य किया जा रहा है, यहाँ मैनुअल लोडिंग का कार्य नहीं होगा।
यातायात नियमों, पेलोडर के संकेत एवं सुपरवाइजर के आदेश का पालन करें। एक समय पर एक ही ट्रक या टिपर में लोडिंग का कार्य किया जाएगा।	टिपर लोडिंग कार्य के समय कोई भी अधिकृत / अनाधिकृत व्यक्ति उस जगह से आना-जाना नहीं करेंगे।
कार्य समाप्त के बाद पेलोडर को कोल लोडिंग प्वाइन्ट से हटाकर पार्किंग स्थल पर ही खड़ा किया जाएगा एवं बॉकेट को जमीन पर रखवा जाएगा।	पे-लोडर के आसपास कोयला डम्प नहीं करेगा एवं यदि कोई हाई या कोयला डम्प ररहा हो तो कोई भी पेलोडर ऑपरेटर हाईवाके आसपास बैंक लागिका कार्य न करेंगे।

[Signature]
9/9/2022
सुरक्षा अधिकारी

[Signature]
9/9/2022
खदान प्रबंधक



A. The following are work specific rules that you have to follow

~~102 A~~

What is the plan	what not to do
Any person competent and authorized by the manager will be engaged in the work of loading by loader.	After heavy rains, those hard banks must be repaired. Poke the payloader everywhere in the load area.
Payloader Operator Safety Equipment (PPE) Will definitely make some effort.	Payloader operator prohibits any unauthorized person from sitting on his machine. Will not bring.
Truck loading work will be done under the supervision of loading supervisor only.	A loader carrying out loading operations. No other person will be allowed within the radius of 30 meters.
Safety systems (e.g. brakes, steering mechanism, gear horn, etc.) are also installed by the loader operator before installing the machine in the coal stock yard. It will also ensure that it is working properly.	When the driver is operating the loader he shall ensure that no person is seated behind him. At the time of moving forward, the driver will blow the horn twice and while the riders are doing so, they will give warning by blowing it three times so that the people nearby
A loader where the loading operation is taking place. Another payloader will be deployed just outside 30 meters here. This responsibility will be of the loading supervisor.	The loader operator must also not load coal into a tipper that has a load on the outside of the truck body. become alert. Where loading work is being done by loader. There will be no manual loading here.
Follow traffic rules, payloader signals and supervisor's orders. Meloding will be performed on one digit at a time. After completion	No authorized/unauthorized person will be allowed to come and go from the place during tipper loading work.
of work, the loader will be removed from the coal loading point and parked at the packing site and the boxes will be placed on the ground. Regs.	Will not dump coal around loader EVP loader operator working for bank around highway do.

G. J. Singh
9/19/2025
Security Officer

G. J. Singh
4/19/2027
Mine Manager



Eastern Coalfields Limited
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Limited)



OFFICE OF THE AGENT- Narayankuri
highwall project
Kunustoria Area, ECL, 103
Dist-Burdwan, W.B. .
MERA ECL MERA Kunustoria Area

Ref- ECL/MB/NKHW/MAR/SAFETY/2023/002

प्रति,

नाम :

पदनाम :

खदान नाम : Narayankuri highwall project

महाशय,

यह खदान में आपको सौंपे गए डम्पर, ट्रक और टिप्पर का संचालन कार्य के लिए लागू होने वाली एसओपी है। आप डम्पर, ट्रक और टिप्पर का संचालन कार्य करते समय निम्नलिखित सुरक्षा प्रक्रिया का पालन करने के लिए जिम्मेदार हैं।
आपको क्या करना है और क्या नहीं करना है, उसी के अनुसार पालन करना होगा।

Sl No.	निम्नलिखित सामान्यनियम हैं जिनका आपको पालन करना है
1.	पी.पी.ई का उपयोग
2.	परिवहन नियमों का पालन
3.	उचित दस्तावेज सुनिश्चित करना
4.	आप अधिनियम के प्रावधानों और उसके तहत बनाए गए नियमों और विनियमों का और अन्य व्यक्तियों की सुरक्षा या सुविधा की दृष्टि से खान प्रबंधक या किसी नामित खान अधिकारी द्वारा जारी किए गए किसी भी आदेश या निर्देश का सख्ती से पालन करेंगे।
5.	आप सभी सुरक्षानिर्देशों के प्रति प्रतिबद्ध रहेंगे, टेक-5 के माध्यम से व्यक्तिगत जोखिम का आकलन करेंगे और ड्यूटी के घंटों के दौरान हमेशा सतर्क रहेंगे।
6.	डम्पर, ट्रक और टिपर संचालन के दौरान आपको इस मानक संचालन प्रक्रिया (एसओपी) का पालन करना होगा।
7.	जब भी आप अपनी नौकरी/कार्यस्थल को पूरी तरह से पूरा किए बिना छोड़ते हैं तो आप एक चेतावनी संकेत प्रदान करेंगे और आप इसकी सूचना अपने पर्यवेक्षक/अधिकारियों को देंगे।
8.	आप अपनी और अन्य व्यक्तियों की सुरक्षा और स्वास्थ्य का ध्यान रखेंगे, जो आपके कार्यों, चूकों, गलतियों और चूक से प्रभावित हो सकते हैं



Eastern Coalfields Limited
(A subsidiary of Coal India Limited)



OFFICE of the Agent vataupkin

highwall project
Kunustoria Area, ECL... ~~103A~~
Dist-Burdwan, W.B.,
MERA ECL MERA Kunustoria Area

Ref- ECL/MB/NKHW/MGR/SAFETY/2023/002

Per,

Name :

Designation:

Mine Name: Narayankuri highwall project



Sir,

This is the SOP applicable to the operation of dumper, truck and tipper assigned to you in the mine. You are responsible for following the following safety procedure while operating dumper, truck and tipper. You have to follow what to do and what not to do accordingly.

AND No.	Following are the general rules you have to follow
1.	use of ppe
2.	following transport rules
3.	ensuring proper documentation
4.	You will strictly comply with the provisions of the Act and the rules and regulations made thereunder and any order or direction issued by the Mine Manager or any designated Mine Officer with a view to the safety or convenience of other persons.
5.	You will remain committed to all safety guidelines, conduct personal risk assessment through Take-5 and remain alert at all times during duty hours. You should follow this
6.	Standard Operating Procedure during dumper, truck and tipper operations. (SOP) will have to be followed.
7.	Whenever you leave your job/workplace without completing it completely you will be provided with a warning signal and you will be informed about it on your Will give to supervisors/officers.
8.	You will take care of your own safety and health and that of other persons who may be affected by your acts, omissions, errors and omissions



क्या करना है	क्या नहीं करना है
प्रबंधक द्वारा अधिकृत एवं सक्षम व्यक्ति ही डम्पर, ट्रक एवं टिपर परिचाल का कार्य करेंगे। शिफ्ट की शुरुआत में डम्पर चालक सुरक्षा सम्बन्धित उपकरणों (P.P.E) का प्रयोग अवश्य करेंगे।	केबिन तक पहुँचने तथा उतरने वाली सीढ़ी साफ हो एवं लुब्रिकेन्ट गिरा हुआ न हो।
शिफ्टके शुरूमें डम्परस्टार्ट करनेके पहले डम्परके चारों तरफ घूमकर निरीक्षण कर लेंगे कि कोई भी व्यक्ति डम्परके नीचे या आसपास मौजूद न हो एवं टायरकी स्थितिको देखेंगे, सभी प्रकारके ब्रेक एवं हॉर्नकी जाँच कर लेंगे एवं सुरक्षासे सम्बन्धित अन्य उपकरणकी जाँच अवश्य करेंगे। जाँचके उपरान्त पूर्णसंतुष्टिके बाद ही मशीनका परिचालन करेंगे।	अनाधिकृत व्यक्ति को डम्पर पर नहीं चढ़ाएँगे।
उपरोक्त जाँच रिपोर्ट खाता में दर्ज करेंगे एवं अपना हस्ताक्षर करेंगे।	अँधेरेकी अवस्थामें केबिनमें पर्याप्त प्रकाशकी व्यवस्था हो इसकी जाँच कर लेंगे। पर्याप्त रोशनी के अभाव में डम्पर का संचालन न करें।
डम्पर ऑपरेटर सदा सीटबेल्ट का उपयोग करेंगे।	अगर सीटबेल्ट या अन्य सुरक्षा उपकरण ठीक से काम नहीं कर रहे हैं तो डम्पर का संचालन न करें और तुरंत पर्यवेक्षक से संपर्क करें।
डम्पर ऑपरेटर डम्पर व कर्षोपसे गाड़ी निकालते समय यह निश्चित कर लेंगे कि इसमें अग्निशामक यंत्र लगा हुआ है या नहीं।	अग्निशामन उपकरणों के अभाव में डम्पर का संचालन न करें।
डम्पिंग या लोडिंग प्वाइंट पर एक से दूसरे डम्पर की दूरी कम से कम 10 मीटर होनी चाहिए।	डम्पर ऑपरेटर अपनी वाहन का उठे हुए डाला की अवस्था में वाहन को आगे की दिशा में नहीं बढ़ाएँगे।



A. Following are the task specifications which you must follow:

what to do	what not to do
<p>Only competent and authorized persons by the manager will operate dumper, truck and tipper. Dumper drivers must use protective equipment (P.P.E.) at the beginning of the shift.</p>	<p>The stairs leading to and from the cabin should be clean and lubricants should not be spilled.</p>
<p>At the beginning of the shift, before starting the dumper, the crew will go around the dumper and inspect if anyone is inside the dumper. Chaya will not be present nearby and will check the condition of the tyres, check all brakes and horns and check other safety related equipment. Will operate the machine only after inspection and complete satisfaction.</p>	<p>Unauthorized persons will not load the dumper.</p>
<p>Will enter the above investigation report in the account and put his signature.</p>	<p>In case of darkness, we will check that there is adequate lighting in the cabin. Do not operate the dumper in the absence of adequate lighting.</p>
<p>Dumper operators must always use seat belts.</p>	<p>Do not operate the dumper if seatbelts or other safety devices are not functioning properly and contact a supervisor immediately.</p>
<p>Dumper operators will ensure that fire extinguishers are installed when removing the vehicle from the dump truck.</p>	<p>Do not operate the dumper in the absence of fire fighting equipment.</p>
<p>The distance from one to the dumping or loading point should be at least 10 meters</p>	<p>The dumper operator shall not move the vehicle in the forward direction when the axle of the vehicle is raised.</p>



किसी सामने आसकते है वहाँ पहुँचते समय हॉर्न,
धतावनी संकेत बजाएंगे।

हीं चलाएंगे

105

ऑपरेटर गाड़ी बन्द करने के समय यह सुनिश्चित कर लेंगे
कि गियर न्यूट्रल की अवस्था वाहन को पार्क करेंगे। (i) जब
रोड लेवल एवं डाउन ग्रेडियेन्ट में हो तब रिवर्स गियर
का उपयोग होगा।
(ii) जब रोड अप ग्रेडियेन्ट में हो तब लो गियर का
उपयोग होगा।

ट्रक, टिपर या डम्पर को पीछे की ओर
तब तक नहीं ले जाएंगे जब तक वह पीछे
के भाग को साफ-साफ न देख सकें और
पीछे की ओर बढ़ाने से पहले AVA संकेत
देंगे।

किसी सड़क को पार करने से पूर्व अपनी गति को धीमा करेंगे,
सड़क के दोनों तरफ देखेंगे और तभी पार करेंगे जब ऐसा कर
ना सुरक्षित हो।

चालक सुनिश्चित करेंगे कि ओवर लोड न होत
था लोड की गई सामग्री डाला के किनारों से बा
हर न निकला हो।

S. J. M.
8/9/2023
सुरक्षा अधिकारी

S. J. M.
8/9/2023
खदान प्रबंधक



<p>They wait at front and when they reach there they will blow their horns and give warning signals.</p> <p>At the time of stopping the vehicle, the operator will ensure that the vehicle is parked in gear neutral position</p> <p>(i) Reverse gear will be used when the road is level and down gradient.</p> <p>(ii) Use low gear when the road is up gradient.</p> <p>will use.</p>	<p>will batshhiko</p> <p>105A</p> <p>Truck, tipper or dumper shall not move backwards unless it has a clear view of the rear and shall give AVA signal before moving</p>
<p>Before crossing a road, you will slow down your speed, look on both sides of the road and cross only when it is unsafe to do so.</p>	<p>Drivers shall ensure that there is no overloading and that the loaded material protrudes from the sides of the container.</p>

Signature
8/19/2023
security officer



Signature
8/19/2023
Mine Manager



BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No.157/2023/EZ

“Illegal Mining 3 killed 10 missing after
cave in news item published in the Times
of India dated 13.10.2023;

VERSUS

The State of West Bengal and Others.

...Respondents



02 JAN 2024

Counter Affidavit on behalf of Eastern
Coalfields Limited, Kunustoria Area.

Saptarshi Mukherjee, Advocate,
C/o. Fox & Mandal,
Solicitors & Advocates,
12, Old Post Office Street,
Kolkata – 700 001.

*Before the National Green Tribunal
Eastern Zone Bench, Kolkata
OA No. 157/2023/EZ*

*Illegal Mining 3 killed, 10 missing after Cave
in News item Published in the Times of India
dated 13.10.2023 Kolkata*

-vs-

The State of West Bengal & Ors.

VOLUME - II

[PAGES 54 TO 105]

*Saptarshi Mukherjee, Advocate
C/o. Fox & Mandal,
Solicitors & Advocates
12, Old Post Office Street,
Kolkata – 700 001.*